

**LOK SABHA**

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**BULLETIN—PART I**

[Brief Record of Proceedings]

---

*November 15, 1954*

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**No. 346**

**Obituary References**

The Prime Minister and the Speaker made references to the passing away of Shri Rafi Ahmad Kidwai, Minister of Food and Agriculture.

The Speaker also made reference to the passing away of Shri V. Nadimuthu Pillai, a member of the Provisional Parliament.

Thereafter the House stood in silence for some time as a mark of respect and adjourned for the day.

[The House adjourned till 11 A.M. on Tuesday, the 16th November, 1954.]

M. N. KAUL.

Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

November 16, 1954

### No. 347

#### 1. Starred Questions

Thirty-nine starred questions (Nos. 47, 49 to 76 and 78 to 87) were put down on the order paper. Starred Questions Nos. 48 and 77 were transferred to the lists of questions for the 27th November and 6th December, 1954 respectively. Original notices of Starred Questions Nos. 47, 66, 68, 73, 78 and 82 were received in Hindi.

Twenty-nine Starred Questions (Nos. 47, 49 to 52, 55, 56, 58 to 65, 68 to 70, 72, 73, 75, 78, 79 and 81 to 86) were orally answered and supplementary questions were asked on twenty-seven of them. Replies to Starred Questions Nos. 53, 54, 57, 66, 67, 71, 74, 76, 80 and 87, of which the questioners were absent, were laid on the Table.

The replies to Forty-four starred questions (Nos. 1—5, 7—41 and 43 to 46) which were put down on the order paper for the 15th November, 1954 were laid on the Table today, the House having adjourned without transacting any business on the 15th November, 1954.

#### 2. Unstarred Questions

Sixty-two Unstarred Questions (Nos. 33 to 77, 79 to 88 and 90 to 96) were put down on the order paper. Unstarred Question No. 78 was deleted and unstarred question No. 89 was transferred to the list of questions for the 25th November, 1954. Original notices of Unstarred Questions (Nos. 33, 42, 43, 57 to 61, 74 and 75) were received in Hindi. Replies to Unstarred Questions were laid on the Table.

Replies to thirty unstarred questions (Nos. 1, 2, 4—10 and 12—32) which were put down on the order paper for the 15th November, 1954, were also laid on the Table to-day.

#### 3. Papers laid on the Table

(i) Dr. Kailas Nath Katju, Minister of Home Affairs and States, laid a copy of the Proclamation issued by the President on the 15th November, 1954, under clause (1) of Article 356 of the Constitution, assuming to himself all the functions of the Government of Andhra.

[P.T.O.]

(ii) Secretary laid on the Table a copy of the statement showing the Bills passed by the Houses of Parliament during the Seventh Session, 1954, and assented to by the President.

(iii) The following papers were also laid on the Table:—

- (a) A copy of each of the following papers, under sub-section (2) of section 16 of the Tariff Commission Act, 1951, namely:—
- (i) Report of the Tariff Commission on the review of the retention prices of tinplate produced by the Tinplate Company of India Limited, 1954;
  - (ii) Ministry of Commerce and Industry Resolution No. SC(A)-2(132)/54, dated the 23rd October, 1954; and
  - (iii) Statement under the proviso to section 16(2) of the Tariff Commission Act, 1951, explaining the reasons why a copy of each of the documents referred to at (i) and (ii) above could not be laid within the prescribed period.
- (b) A copy of each of the following papers, under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—
- (i) Report of the Tariff Commission on the Automobile Leaf Spring Industry, 1954; and
  - (ii) Ministry of Commerce and Industry Resolution No. 21(1)-T.B./54, dated the 9th October, 1954.
- (c) A copy of the Ministry of Commerce and Industry Notification No. S.R.O. 3161, dated the 1st October, 1954, under sub-section (2) of section 4A of the Indian Tariff Act, 1934.
- (d) A copy of the Ministry of Information and Broadcasting Notification No. S.R.O. 2767, dated the 17th August, 1954, under sub-section (3) of section 8 of the Cinematograph Act, 1952.
- (e) A copy each of the Customs Notifications Nos. 108 and 109, dated the 25th September, 1954, under sub-section (4) of section 43B of the Sea Customs Act, 1878 as inserted by the Sea Customs (Amendment) Act, 1953.

#### **4. Presentation of Petition**

Secretary reported the receipt of a petition relating to the multiple allotment of evacuee property to the displaced persons and other allied matters.

#### **5. Evidence on Bill**

Shri A. M. Thomas laid on the Table a copy of the evidence tendered on the 21st and 22nd July, 1954 before the Select Com-

mittee on the Rubber (Production and Marketing) Amendment Bill, 1952.

## 6. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion by Shri A. K. Gopalan regarding the alleged failure of the Union Government to give proper direction to the Governor of Andhra State in the matter of calling the Opposition Leader to form a Government when the Ministry in office resigned, which resulted in the President's rule in the State.

## 7. Government Bill—Motion for reference to Select Committee adopted.

The Government Premises (Eviction) Amendment Bill, 1954.

The motion for consideration of the Bill was moved by Sardar Swaran Singh. An amendment for reference of the Bill to a Select Committee was moved by Pandit Thakur Das Bhargava.

The following members took part in the debate:—

- (1) Pandit Thakur Das Bhargava
- (2) Shri Tek Chand
- (3) Shri Shankar Shantaram More
- (4) Shri Sadhan Chandra Gupta
- (5) Shri Tribhuan Narayan Singh
- (6) Shri Nikunja Behari Chowdhury
- (7) Shri M. S. Gurupadaswamy

Sardar Swaran Singh replied to the debate.

The amendment moved by Pandit Thakur Das Bhargava for reference of the Bill to a Select Committee consisting of the following members with instructions to report by the 5th December, 1954, was adopted:—

- (1) Shrimati Subhadra Joshi
- (2) Shri Radha Raman
- (3) Shri C. Krishnan Nair
- (4) Sardar Hukam Singh
- (5) Shri Choithram Partabrai Gidwani
- (6) Lala Achint Ram
- (7) Sardar Swaran Singh
- (8) Shri Maneklal Maganlal Gandhi
- (9) Rajkumari Amrit Kaur
- (10) Shri Girraj Saran Singh
- (11) Shrimati Renu Chakravartty
- (12) Shri K. S. Raghavachari
- (13) Shri Rohini Kumar Chaudhuri
- (14) Shri K. Ananda Nambiar

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- (15) Col. B. H. Zaidi
- (16) Shri Hari Vinayak Pataskar
- (17) Shri Harekrushna Mahtab
- (18) Shri Kotha Raghuramaiah
- (19) Shri Awadheshwar Prasad Sinha and
- (20) Pandit Thakur Das Bhargava

#### 8. **Government Bill under consideration**

*The Code of Criminal Procedure (Amendment) Bill, 1954, as reported by the Joint Committee.*

The motion for consideration of the Bill was moved by Dr. Kailas Nath Katju.

An amendment for circulation of the Bill, as reported by the Joint Committee, for the purpose of eliciting opinion thereon was moved by Shri K. M. Vallatharas.

An amendment for recommitting the Bill, as reported by the Joint Committee, to the Joint Committee was moved by Shri A. K. Gopalan.

The following members took part in the debate:—

- (1) Shri K. M. Vallatharas
- (2) Shri Fulsinhji B. Dabhi
- (3) Shri A. K. Gopalan (Speech unfinished).

The discussion was not concluded.

[The House adjourned till 11 A.M. on Wednesday, the 17th November, 1954.]

M. N. KAUL,  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

November 17, 1954

No. 348

### 1. Starred Questions

Forty Starred Questions (Nos. 88—92, 94—96, 98, 99, 101—110, 112—116, 118, 120—128 and 130—134) were put down on the order paper. Starred Question No. 97 was transferred to the list of questions for the 23rd November, 1954. Starred Questions Nos. 93, 117, 129 and Starred Question No. 119 were postponed to the 22nd November, 1954 and the 8th December, 1954, respectively. Original notices of Starred Questions Nos. 89, 106 and 128 were received in Hindi.

Twenty-seven Starred Questions (Nos. 88, 89, 91, 95, 96, 98, 99, 101—106, 108, 112—114, 116, 118, 120, 123, 125, 127, 128, 131, 133 and 134) were orally answered and supplementary questions were asked on twenty five of them. Replies to the remaining questions (including Starred Questions Nos. 90, 92, 94, 107, 109, 110, 115, 121, 122, 124, 126, 130 and 132 of which the questioners were absent) were laid on the Table.

### 2. Unstarred Questions

Forty-three Unstarred Questions (Nos. 97—110, and 112—140) were put down on the order paper. Unstarred Question No. 111 was deleted. Original notices of Unstarred Questions Nos. 104, 107, 125, 126 and 131 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

### 3. Papers laid on the Table

A copy of each of the following Orders were laid on the Table of the House under sub-section (2) of section 9 of the Delimitation Commission Act, 1952:—

- (i) Delimitation Commission, India, Final Order No. 17, dated the 22nd September, 1954;

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- (ii) Delimitation Commission, India, Final Order No. 18, dated the 23rd September, 1954; and
- (iii) Delimitation Commission, India, Final Order No. 19, dated the 4th October, 1954.

#### **4. Opinions on Bill**

Shri Uma Charan Patnaik laid on the Table a copy of Paper No. V containing opinions on the Indian Arms (Amendment) Bill, 1954, which was circulated for the purpose of eliciting opinion thereon by the 31st August, 1954.

#### **5. Presentation of Petition**

Secretary reported the receipt of a petition relating to the Bill to amend the Code of Criminal Procedure 1898 which was introduced in the House on the 27th April, 1954, by Dr. Kailas Nath Katju.

#### **6. Purport of Government Bills proposed to be introduced in a session.**

Dr. Lanka Sundaram raised the point that the probable list of Government Legislative Business to be introduced in a session which is supplied by Government and published in the Bulletin—Part II of the House for the advance information of members should contain a brief summary of the purport of each Bill.

The Minister for Parliamentary Affairs made a statement in reply thereto.

#### **7. Motion re: allocation of time order**

Shri Satya Narayan Sinha moved the following motion:—

“That this House agrees with the allocation of time proposed by the Business Advisory Committee in regard to the Code of Criminal Procedure (Amendment) Bill which has been announced by the Speaker today.”

The motion was adopted.

#### **8. Government Bill under consideration**

*The Code of Criminal Procedure (Amendment) Bill, 1954, as reported by the Joint Committee.*

Further discussion on the motion for consideration of the Bill and the amendments for circulation of the Bill for the purpose of eliciting opinion thereon and for recommitting the Bill to the Joint Committee, moved on the 16th November, 1954, continued.

Three amendments for circulation of the Bill for the purpose of eliciting opinion thereon and for recommitting the Bill to the Joint Committee and for adjourning the consideration of the Bill were moved by Shri Syamandan Sahaya.

The following members took part in the debate:—

- (1) Shri A. K. Gopalan
- (2) Shri Shankar Shantaram More
- (3) Shri Raghbir Sahai
- (4) Shri J. B. Kripalani
- (5) Pandit Thakur Das Bhargava
- (6) Shri Vishnu Ghanashyam Deshpande
- (7) Shri Hari Vinayak Pataskar (*Speech unfinished*).

The discussion was not concluded.

[The House adjourned till 11 A.M. on Thursday, the 18th November, 1954.]

M. N. KAUL,  
Secretary.



# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

November 18, 1954

No. 349

### 1. Starred Questions

Forty Starred Questions (Nos. 135—157, 159—171 and 173—176) were put down on the order paper. Starred Questions Nos. 158 and 172 were transferred to the list of questions for the 22nd November, 1954 and the 25th November, 1954, respectively. Original notices of Starred Questions Nos. 136 and 155 were received in Hindi.

Twenty-seven Starred Questions (Nos. 135, 136, 138, 139, 141, 142, 144, 145, 147—149, 152—157, 159, 160, 164—166, 169—171, 174 and 175) were orally answered and supplementary questions were asked on twenty-six of them. Replies to the remaining questions (Starred Questions Nos. 137, 140, 143, 146, 150, 151, 161—163, 167, 168, 173 and 176 of which the questioners were absent) were laid on the Table.

### 2. Unstarred Questions

Thirty-four Unstarred Questions (Nos. 141—174) were put down on the order paper. Original notices of Unstarred Questions Nos. 146 and 147 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

### 3. Papers laid on the Table

The following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various Sessions shown against each, were laid on the Table of the House:—

- |                                       |   |
|---------------------------------------|---|
| (1) Supplementary Statement No. I.    | Seventh Session, 1954 of the Lok Sabha. |
| (2) Supplementary Statement No. VII.  | Sixth Session, 1954 of the Lok Sabha.   |
| (3) Supplementary Statement No. XII.  | Fifth Session, 1953 of the Lok Sabha.   |
| (4) Supplementary Statement No. XVII. | Fourth Session, 1953 of the Lok Sabha.  |
| (5) Supplementary Statement No. XXII. | Third Session, 1953 of the Lok Sabha.   |
| (6) Supplementary Statement No. XXI.  | Second Session, 1952 of the Lok Sabha.  |
| (7) Supplementary Statement No. XXII. | First Session, 1952 of the Lok Sabha.   |

### 4. Motion re: allocation of time order

Shri Satya Narayan Sinha moved the following motion:—

“That this House agrees with the allocation of time proposed by the Sub-Committee of the Business Advisory Com-

[P.T.O.]

mittee in regard to the disposal of clauses of the Code of Criminal Procedure (Amendment) Bill which has been announced by the Speaker today."

The motion was adopted.

#### **5. Extension of time for presentation of Reports of Joint Committees**

(1) Dr. Kailas Nath Katju moved that the time appointed for the presentation of the Report of the Joint Committee on the Bill to prescribe punishment for the practice of untouchability or the enforcement of any disability arising therefrom, be extended upto Saturday, the 4th December, 1954.

The motion was adopted.

(2) Shri Hari Vinayak Pataskar moved that the time appointed for the presentation of the Report of the Joint Committee on the Bill to consolidate and amend the law relating to companies and certain other associations, be further extended up to the first day of the last week of the next Session.

The motion was adopted.

#### **6. Presentation of Report of Committee on Private Members' Bills and Resolutions.**

Shri Choithram Partabrai Gidwani presented the Fourteenth Report of the Committee on Private Members' Bills and Resolutions.

#### **7. Government Bill under consideration.**

*The Code of Criminal Procedure (Amendment) Bill, 1954, as reported by the Joint Committee.*

Further discussion on the motion for consideration of the Bill and the amendments for circulation of the Bill for the purpose of eliciting opinion thereon, for recommitting the Bill to the Joint Committee and for adjournment of the consideration of the Bill, moved on the 16th and 17th November, 1954, continued.

The following members took part in the debate:—

- (1) Shri Hari Vinayak Pataskar
- (2) Shri N. C. Chatterjee
- (3) Pandit Krishna Chandra Sharma
- (4) Pandit Munishwar Dutt Upadhyay
- (5) Shri Frank Anthony
- (6) Dr. N. B. Khare
- (7) Shri Nemi Saran Jain
- (8) Shri Raghubar Dayal Misra
- (9) Shri Balwant Nagesh Dajjar

The discussion was not concluded.

(The House adjourned till 11 A.M. on Friday, the 19th November, 1954).

M. N. KAUL,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

November 19, 1954

No. 350

### 1. Starred Questions

Forty-eight Starred Questions (Nos. 177—206, 208 to 210, 210-A to 216 and 218—225) were put down on the order paper. Starred Questions Nos. 207 and 217 were postponed for the 24th November, 1954. Original notices of Starred Questions Nos. 177, 194, 214 and 223 were received in Hindi.

Thirty-four Starred Questions (Nos. 177, 178, 180—182, 184, 185, 187—189, 191—194, 196, 197, 200—206, 210, 210-A, 212—214, 216, 218 and 222—225) were orally answered and supplementary questions were asked on thirty-two of them. Replies to the remaining questions (including Starred Questions Nos. 179, 183, 186, 190, 195, 198, 199, 209, 211, 215, 219, 220 and 221 of which the questioners were absent) were laid on the Table.

### 2. Unstarred Questions

Fifty-two Unstarred Questions (Nos. 175—226) were put down on the order paper. Original notices of Unstarred Questions Nos. 180, 189, 198, 199, 214 and 223 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

### 3. Calling attention to matter of urgent public importance

Shri Tridib Kumar Chaudhuri called attention to the Government Order modifying the decision of the Labour Appellate Tribunal on the Bank award.

The Minister of Labour made a statement in regard thereto.

### 4. Government Resolution

Dr. Kailas Nath Katju moved the following Resolution:—

“That this House approves the Proclamation issued by the President on the 15th November, 1954, under clause (1) of Article 356 of the Constitution, assuming to himself all the functions of the Government of Andhra.”

[P.T.O.]

Two amendments were moved by—

- (1) Shri K. S. Raghavachari
- (2) Shri N. Rachiah

Five substitute motions were ruled out of order.

The following members took part in the debate:—

- (1) Shri A. K. Gopalan
- (2) Shri Kotha Raghuramaiah
- (3) Shri Asoka Mehta
- (4) Dr. Lanka Sundaram
- (5) Dr. A. Krishnaswami
- (6) Shri A. M. Thomas
- (7) Dr. M. V. Gangadhara Siva
- (8) Shri C. R. Narasimhan
- (9) Shri Shankar Shantaram More
- (10) Dr. Ch. V. Rama Rao
- (11) Shri Tek Chand
- (12) Shri N. C. Chatterjee

Dr. Kailas Nath Katju replied to the debate.

The amendment moved by Shri K. S. Raghavachari was négative.

The amendment moved by Shri N. Rachiah was adopted.

On the Resolution, as amended, the House divided; Ayes 154; Noes 35. The Resolution, as amended, was accordingly adopted in the following form:—

“That this House approved the Proclamation issued by the President on the 15th November, 1954, under clause (1) of Article 356 of the Constitution, assuming to himself all the functions of the Government of Andhra as that was the only proper constitutional remedy for the crisis that arose on the resignation of the Prakasam Ministry.”

**5. Motion re: Fourteenth Report of the Committee on Private Members' Bills and Resolutions**

Shri Choithram Partabrai Gidwani moved the following motion:—

“That this House agrees with the Fourteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th November, 1954.”

The motion was adopted.

**6. Private Members' Resolutions**

(1) Further discussion on the following Resolution moved by Shri Hirendra Nath Mukherjee on the 24th September, 1954, was resumed:—

“This House is of opinion that Government should take immediate steps to guarantee security of service to Govern-

ment employees by abolishing the different categories of temporary and quasi-permanent Government servants and by classifying all such employees as permanent after a certain number of years of service and also by repealing the Railway Services (Safeguarding of National Security) Rules, 1954 and similar other Rules and provisions applicable to the Government employees."

The following members took part in the debate:—

- (1) Pandit Munishwar Dutt Upadhyay
- (2) Shri R. K. Gopalan
- (3) Shri Choithram Partabrai Gidwani
- (4) Shri K. Ananda Nambiar
- (5) Shri N. Keshavaiengar
- (6) Shri O. V. Alagesan
- (7) Shri Rohini Kumar Chaudhuri
- (8) Shri Balwant Nagesh Datar
- (9) Dr. Kailas Nath Katju

The Resolution was negatived.

(2) Shri Dodda Thimmaiah moved the following Resolution:—

"This House resolves that a Law Commission be appointed to recommend revision and modernisation of Laws, Criminal, Civil and Revenue, substantive, procedural or otherwise, and in particular, the Civil and Criminal Procedure Codes and the Indian Penal Code, to reduce the quantum of case-law and to resolve the conflicts in the decisions of the High Courts on many points, with a view to realize that justice is simple, speedy, cheap, effective and substantial."

Shri Dodda Thimmaiah commenced his speech which was not concluded.

[The House adjourned till 11 A.M. on Monday, the 22nd November, 1954.]

M. N. KAUL,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

November 22, 1954

No. 351

### 1. Starred Questions

Forty-six Starred Questions (Nos. 226, 228—245, 247—262, 264—271, 93, 117 and 129) were put down on the order paper. Starred Questions Nos. 227, 246 and 263 were transferred to the list of questions for the 1st December, and 26th November, 1954, respectively. Original notices of Starred Questions Nos. 258 and 271 were received in Hindi.

Twenty-four Starred Questions (Nos. 231, 232, 233, 236, 239, 241, 242, 244, 245, 249, 250, 251, 253, 255, 258—262, 265, 268, 269, 93 and 117) were orally answered and supplementary questions were asked on twenty of them. Replies to the remaining questions (including Starred Questions Nos. 226, 228, 229, 230, 234, 235, 237, 238, 240, 243, 247, 248, 252, 254, 256, 257, 264, 266, 267, 270, 271 and 129 of which the questioners were absent) were laid on the Table.

### 2. Unstarred Questions

Twenty-five Unstarred Questions (Nos. 227—251) were put down on the order paper. Original notices of Unstarred Questions Nos. 227, 230, 237 and 238 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

### 3. Short Notice Question

One Short Notice Question, regarding Prime Minister's visit to China addressed to the Prime Minister was asked. It was orally answered.

[P.T.O.]

#### **4. Adjournment Motion**

The Speaker postponed his decision on the admissibility of an adjournment motion by Shri M. S. Gurupadaswamy regarding the situation alleged to have arisen out of a mass Satyagraha movement in Manipur demanding the restoration of the State Assembly and the alleged assault on the Satyagrahis. In order to enable Government to ascertain the facts and make a statement, the motion will be taken up on the 25th November, 1954, or on a subsequent day.

#### **5. Motion re: Allocation of Time Order**

Shri Satya Narayan Sinha moved the following motion:—

“That this House agrees with the allocation of time proposed by the Business Advisory Committee in regard to the Government legislative and other business which has been announced by the Speaker today.”

The motion was adopted.

#### **6. Government Bill under consideration**

The Code of Criminal Procedure (Amendment) Bill, 1954, as reported by the Joint Committee.

Further discussion on the motion for consideration of the Bill and the amendments for circulation of the Bill for the purpose of eliciting opinion thereon, for recommitting the Bill to the Joint Committee and for adjournment of the consideration of the Bill, moved on the 16th and 17th November, 1954, was resumed.

The following members took part in the debate:—

- (1) Dr. Lanka Sundaram
- (2) Shri Ganesh Sadashiv Altekar
- (3) Shri Sarangadhar Das
- (4) Dr. A. Krishnaswami
- (5) Shri Shankar Rao Telkikar
- (6) Shri Sadhan Chandra Gupta

Dr. Kailas Nath Katju replied to the debate.

The amendment moved by Shri K. M. Vallatharas was ruled out of order.

On the amendment for circulation of the Bill, moved by Shri Syamnandan Sahaya, the House divided, Ayes 38; Noes 141. The amendment was accordingly negatived.

The amendments moved by Shri A. K. Gopalan and Shri Syamnandan Sahaya were negatived.

The motion for consideration of the Bill was adopted.

#### 7. Government Resolution

Shri D. P. Karmarkar moved the following Resolution:—

“In pursuance of sub-section (2) of Section 4A of the Indian Tariff Act, 1934 (XXXII of 1934), the Lok Sabha hereby approves of the notification of the Government of India in the Ministry of Commerce and Industry, No. S.R.O. 3161, dated the 1st October, 1954, by which the export duty on tea was enhanced from four annas to seven annas per lb. with effect from the date of the said notification.”

The following members took part in the debate:—

- (1) Shri M. S. Gurupadaswamy
- (2) Shri N. M. Lingam
- (3) Shri Kamal Kumar Basu
- (4) Shri A. V. Thomas
- (5) Shri V. B. Gandhi

Shri D. P. Karmarkar replied to the debate.

An amendment was ruled out of order.

The Resolution was adopted.

#### 8. Government Bill under consideration

*The Coffee Market Expansion (Amendment) Bill, 1954 as reported by the Select Committee.*

The motion for consideration of the Bill was moved by Shri T. T. Krishnamachari.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri M. S. Gurupadaswamy.

An amendment for adjournment of the consideration of the Bill was moved by Shri N. Keshavaiengar.

The following members took part in the debate:—

- (1) Shri M. S. Gurupadaswamy
- (2) Shri N. Keshavaiengar (*Speech unfinished*).

The discussion was not concluded.

[The House adjourned till 11 A.M. on Tuesday, the 23rd November, 1954.]

[P.T.O.]



### **Corrigendum**

In Bulletin—Part I, dated the 19th November, 1954, in para 6 under the heading "Private Members' Resolutions", on page 868 in line 41, for "Shri Hirendra Nath Mukherjee" read "Shri Hirendra Nath Mukerjee" and on page 869, in line 11, for "Shri R. K. Gopalan" read "Shri A. K. Gopalan".

**M. N. KAUL,**  
Secretary.

BULLETIN—PART I  
[Brief Record of Proceedings]

November 23, 1954

No. 352

**1. Starred Questions.**

Thirty-three Starred Questions (Nos. 272—283 and 285—305) were put down on the order paper.

Eighteen Starred Questions (Nos. 272, 274, 277, 279—283, 285, 286, 290—292, 297, 300, 301, 304 and 305) were orally answered and supplementary questions were asked on sixteen of them. Replies to the remaining questions (Starred Questions Nos. 273, 275, 276, 278, 287—289, 293—296, 298, 299, 302 and 303 of which the questioners were absent) were laid on the Table.

**2. Unstarred Questions.**

Twenty-seven Unstarred Questions (Nos. 252—266 and 268—279) were put down on the order paper. Unstarred Question No. 267 was transferred to the list of questions for the 30th November, 1954. Original notice of Unstarred Question No. 269 was received in Hindi. Replies to Unstarred Questions were laid on the Table.

**3. Adjournment Motions.**

The Speaker withheld his consent to the moving of the following adjournment motions given notice of by—

- (1) Shri A. K. Gopalan and Shri Kamal Kumar Basu regarding the alleged lathi charge on refugees in Calcutta on the 18th November, 1954.
- (2) Shri K. Ananda Nambiar regarding the alleged failure of the management of the Delhi Transport Service to make available sufficient vehicles for public conveyance.

**4. Government Bill introduced**

*The Preventive Detention (Amendment) Bill, 1954*

The motion for leave to introduce the Bill was opposed. Thereupon the House divided, Ayes 146; Noes 36. The motion was accordingly adopted and the Bill was introduced.

**5. Government Bill passed**

*The Coffee Market Expansion (Amendment) Bill, 1954 as reported by the Select Committee.*

Further discussion on the motion for consideration of the Bill and the amendments for circulation of the Bill for the purpose of eliciting

[P.T.O.]

opinion thereon and for adjournment of the consideration of the Bill, moved on the 22nd November, 1954, continued.

The following members took part in the debate:—

- (1) Shri N. Keshavaiengar
- (2) Shri K. A. Damodara Menon
- (3) Shri N. M. Lingam
- (4) Shri C. R. Narasimhan
- (5) Shri K. Ananda Nambiar
- (6) Kumari Annie Mascarene
- (7) Shri R. Velayudhan
- (8) Shri N. Somana
- (9) Shri R. Venkataraman
- (10) Shri A. V. Thomas
- (11) Shri C. R. Basappa
- (12) Shri N. Rachiah
- (13) Dr. A. Krishnaswami

Shri T. T. Krishnamachari replied to the debate.

The amendment for adjournment of the consideration of the Bill, moved by Shri N. Keshavaiengar was withdrawn by leave of the House.

The amendment for circulation of the Bill, moved by Shri M. S. Gurupadaswamy was negatived.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 5, 7 to 17, 19, 20 and 22 were adopted.

Clauses 6, 18 and 21 were adopted as amended.

Clause 1, Enacting Formula and the Long Title were also adopted.

On the motion moved by Shri T. T. Krishnamachari that the Bill, as amended, be passed, the following members took part in the debate:—

- (1) Shri K. A. Damodara Menon
- (2) Shri Satis Chandra Samanta
- (3) Shri N. Keshavaiengar
- (4) Shri N. M. Lingam
- (5) Shri N. Rachiah, and
- (6) Shri T. T. Krishnamachari.

The motion was adopted and the Bill, as amended, was passed.

[The House adjourned till 11 A.M. on Wednesday, the 24th November, 1954.]

M. N. KAUL,  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

November 24, 1954

No. 353

### 1. Starred Questions

Forty-seven Starred Questions (Nos. 306—350 and Starred Question Nos. 207 and 217 postponed from the 19th November 1954) were put down on the order paper. Starred Question No. 319 was transferred to the list of questions for the 3rd December, 1954. Original notices of Starred Questions Nos. 306, 322, 338 and 346 were received in Hindi.

Thirty-one Starred Questions (Nos. 306, 308, 309, 312, 314—318, 322—325, 327, 330, 334—344 and 346—350) were orally answered and supplementary questions were asked on twenty-nine of them. Replies to the remaining questions (including Starred Questions Nos. 307, 310, 311, 313, 320, 321, 326, 328, 329, 331—333 and 345 of which the questioners were absent) were laid on the Table.

### 2. Unstarred Questions

Forty-five Unstarred Questions (Nos. 280—324) were put down on the order paper. Original notices of Unstarred Questions Nos. 294, 296—298, 306 and 320 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

### 3. Short Notice Question

One Short Notice Question, regarding Strike by D.T.S. Workers addressed to the Minister of Transport was asked. It was orally answered and supplementary questions were also asked and answered thereon.

### 4. Government Bill Passed

*The Rubber (Production and Marketing) Amendment Bill, 1952 as reported by the Select Committee.*

The motion for consideration of the Bill was moved by Shri T. T. Krishnamachari.

[P.T.O.]

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri M. S. Gurupadaswamy.

The following members took part in the debate:—

- (1) Shri M. S. Gurupadaswamy
- (2) Shri A. V. Thomas
- (3) Shri V. P. Nayar
- (4) Shri A. M. Thomas
- (5) Shri R. Velayudhan
- (6) Shri George Thomas Kottukapally
- (7) Shri U. R. Bogawat

Shri T. T. Krishnamachari replied to the debate.

The amendment for circulation of the Bill, moved by Shri M. S. Gurupadaswamy was negatived.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 5, 7 to 17 and 19 to 22 were adopted.

Clauses 6 and 18 were adopted as amended.

Clause 1, Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri T. T. Krishnamachari.

The motion was adopted and the Bill, as amended, was passed.

#### **5. Government Bill under consideration**

The Code of Criminal Procedure (Amendment) Bill, 1954 as reported by the Joint Committee.

The clause-by-clause consideration of the Bill was taken up.

Consideration of clauses 2 to 15 was not concluded.

#### **6. Government Bill introduced**

The Tea (Second Amendment) Bill, 1954.

[The House adjourned till 11 A.M. on Thursday, the 25th November, 1954.]

M. N. KAUL,

Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

November 25, 1954

### No. 354

#### 1. Starred Questions

Forty-five starred questions (Nos. 351—360, 362—387 and 389—397) were put down on the order paper. Starred question No. 361 was transferred to the list of questions for the 1st December, 1954. Original notices of starred questions Nos. 352, 364, 381, 385 and 394 were received in Hindi.

Thirty-four starred questions (Nos. 352, 353, 355, 356, 357, 360, 362—376, 379, 381, 382, 384, 385, 387, 390, 392—397) were orally answered and supplementary questions were asked on twenty-eight of them. Replies to starred questions Nos. 351, 354, 358, 359, 377, 378, 380, 383, 386, 389 and 391 of which the questioners were absent were laid on the Table.

#### 2. Unstarred Questions

Thirty-two unstarred questions (Nos. 325, 327—357) were put down on the order paper. Unstarred question No. 326 was deleted from the list of questions. Original notices of unstarred questions Nos. 332 and 338 were received in Hindi. Replies to unstarred questions were laid on the Table.

#### 3. Paper laid on the Table

A copy of the Ministry of Transport Notification No. 18-TAG(20)/54, dated the 19th October, 1954, making certain further amendment to the Delhi Road Transport Authority (Advisory Council) Rules, 1951 was laid on the Table of the House under sub-section (3) of section 52 of the Delhi Road Transport Authority Act, 1950.

#### 4. Opinions on Bill

Shri Uma Charan Patnaik laid on the Table a copy of each of Papers Nos. VI and VII containing opinions on the Indian Arms

[P.T.O.]

(Amendment) Bill, 1953, which was circulated for the purpose of eliciting opinion thereon by the 31st August, 1954.

**5. Presentation of Report of Committee on Private Members' Bills and Resolutions**

Shri Ganesh Sadashiv Altekar presented the Fifteenth Report of the Committee on Private Members' Bills and Resolutions.

**6. Government Bill under consideration**

The Code of Criminal Procedure (Amendment) Bill, 1954 as reported by the Joint Committee.

The clause-by-clause consideration of the Bill continued.

Further consideration of clause 2 was held over.

Clauses 3 to 5, 7 to 10 and 12 to 18 were adopted.

Clauses 6, 11 and 19 were adopted as amended.

The clause-by-clause consideration was not concluded.

[The House adjourned till 11 A.M. on Friday, the 26th November, 1954.]

M. N. KAUL,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

November 26, 1954

No. 355

### 1. Starred Questions

Thirty-eight Starred Questions (Nos. 398—411, 413—418 and 420—437) were put down on the order paper. Starred Question No. 412 was transferred to the list of questions for the 8th December, 1954 and Starred Question No. 419 was deleted for reconsideration. Original notices of Starred Questions Nos. 421 and 436 were received in Hindi.

Twenty-eight Starred Questions (Nos. 398, 400—402, 404, 406—411, 414, 416—418, 421 and 424—435) were orally answered and supplementary questions were asked on twenty-seven of them. Replies to the remaining questions (Starred Questions Nos. 399, 403, 405, 413, 415, 420, 422, 423, 436 and 437 of which the questioners were absent) were laid on the Table.

### 2. Unstarred Questions

Thirty-one Unstarred Questions (Nos. 358—387 and 389) were put down on the order paper. Unstarred Question No. 388 was transferred to the list of questions for the 30th November, 1954. Original notices of Unstarred Questions Nos. 371 and 372 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

### 3. Report of the Joint Committee

On behalf of Shri C. C. Biswas Shri D. P. Karmarkar laid on the table a copy of the Report of the Joint Committee in respect of the Bill to amend and codify the law relating to marriage and divorce among Hindus, pending in the Rajya Sabha.

### 4. Motion for election to Committee and programme of dates for election thereto.

Motion for election of a member to the Estimates Committee was moved and adopted.

The Speaker announced the following programme of dates for election thereto:—

Date for nomination	Date for withdrawal	Date for election
29-11-1954 (upto 4 P.M.)	30-11-1954 (upto 4 P.M.)	2-12-1954 (Between 11 A.M. and 1-30 P.M.)

[P.T.O.]



## 5. Government Bill under consideration

The Code of Criminal Procedure (Amendment) Bill, 1954 as reported by the Joint Committee.

The clause-by-clause consideration of the Bill continued.

Consideration of Clauses 20 to 24 was not concluded.

## 6. Motions re: Thirteenth and Fifteenth Reports of the Committee on Private Members' Bills and Resolutions

(1) Shri Ganesh Sadashiv Altekar moved the following motion:—

“That this House agrees with the Thirteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 30th September, 1954.”

The motion was adopted.

(2) Shri Ganesh Sadashiv Altekar moved the following motion:—

“That this House agrees with the Fifteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th November, 1954.”

The consideration of the motion was postponed.

## 7. Private Members' Bills introduced

(1) The Women's and Children's Institutions Licensing Bill, 1954 by Shrimati Indra A. Maydeo.

(2) The Suppression of Immoral Traffic and Brothels Bill, 1954 by Shrimati Indra A. Maydeo.

(3) The Indian Penal Code (Amendment) Bill, 1954 (Insertion of new section 53A) by Shri Khub Chand Sodhia.

## 8. Private Member's Bill under consideration

*The Prohibition of Manufacture and Sale of Vanaspati Bill by Shri Jhulan Sinha.*

Further discussion on the motion for consideration of the Bill moved by Shri Jhulan Sinha on the 17th September, 1954, was resumed.

The following Members took part in the debate:—

(1) Pandit Thakur Das Bhargava

(2) Pandit Dwarka Nath Tiwary

(3) Shri U. R. Bogawat

(4) Seth Govind Das

(5) Shri Bhagwandutt Shashtri

(6) Shri Fulsinhji B. Dabhi (*Speech unfinished*).

The discussion was not concluded.

(The House adjourned till 11 A.M. on Monday, the 29th November, 1954.)

M. N. KAUL,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

November 29, 1954

No. 356

### 1. Starred Questions

Sixty-six Starred Questions (Nos. 438—463, 465—485 and 487—505) were put down on the order paper. Starred Question No. 464 was transferred to the list of questions for the 3rd December, 1954 and Starred Question No. 486 was deleted. Original notices of Starred Questions Nos. 450, 452, 463, 487, 488, 492 and 505 were received in Hindi.

Thirty-seven Starred Questions (Nos. 439 to 441, 443 to 445, 447, 451, 452, 454, 455, 457, 458, 462, 465, 467, 468, 471, 474, 475, 477 to 479, 481 to 483, 485, 488, 490, 493, 494, 496, 497, 499 and 502 to 504) were orally answered and supplementary questions were asked on thirty-six of them. Replies to Starred Questions Nos. 438, 442, 446, 448 to 450, 453, 456, 459 to 461, 463, 466, 469, 470, 472, 473, 476, 480, 484, 487, 489, 491, 492, 495, 489, 500, 501 and 505, of which the questioners were absent, were laid on the Table.

### 2. Unstarred Questions

Thirty-six Unstarred Questions (Nos. 390 to 409 and 411 to 426) were put down on the order paper. Unstarred Question No. 410 was transferred to the list of questions for the 6th December, 1954. Original notices of Unstarred Questions Nos. 392, 409, 416 and 426 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

### 3. Adjournment Motions

(1) The Speaker postponed his decision on the admissibility of an adjournment motion by Shri A. K. Gopalan and Shri Pisupati Venkata Raghavaiah regarding the alleged detention of political prisoners in Andhra, in order to enable Government to ascertain the facts and make a statement.

[P.T.O.]

(2) The Speaker withheld his consent to the moving of an adjournment motion by Shri Sadhan Chandra Gupta regarding the alleged use on the 26th November 1954, of the air port at Dum Dum by British Military aircraft to transport Gurkha recruits of the British army.

**4. Government Bill withdrawn**

The Auxiliary Territorial Force Bill, 1954.

**5. Government Bill under consideration**

The Code of Criminal Procedure (Amendment) Bill, 1954 as reported by the Joint Committee.

The clause-by-clause consideration of the Bill continued.

Clauses 20, 21, 23 and 24 were adopted.

Further consideration of clause 22 was held over.

Consideration of clauses 25, 97 and 114 was not concluded.

[The House adjourned till 11 A.M. on Tuesday, the 30th November, 1954.]

M. N. KAUL,

Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

November 30, 1954

No. 357

### 1. Oath or affirmation

A member took the oath in English.

### 2. Starred Questions

Fifty-seven Starred Questions (Nos. 506—524, 525, 527—548, 550 and 552—565) were put down on the order paper. Starred Question No. 526 was transferred to the list of questions for 7th December, 1954. Original notices of Starred Questions Nos. 507, 520, 536, 548 and 557 were received in Hindi.

Twenty-eight Starred Questions (Nos. 506, 508—511, 513, 518, 520—523, 527, 529—534, 537, 541—546, 550, 552 and 553) were orally answered and supplementary questions were asked on twenty-seven of them. Replies to the remaining questions (including Starred Questions Nos. 507, 512, 514—517, 519, 524, 525, 528, 535, 536, 538, 539, 540, 547 and 548 of which the questioners were absent) were laid on the Table.

### 3. Unstarred Questions

Twenty-seven Unstarred Questions (Nos. 427—448 and 450—454) were put down on the order paper. Original notices of Unstarred Questions Nos. 430, 432, 433, 443, 444 and 454 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

### 4. Papers laid on the Table

The following papers were laid on the Table of the House:—

(a) A copy of each of the following Reports:—

- (i) Report of the proceedings of the Ninth Annual meeting of the Boards of Governors of the International Monetary Fund and the International Bank for Reconstruction and Development, held in Washington in September, 1954, and
- (ii) Report on the meetings of the Consultative Committee on Economic Development in South and South-East Asia held in Ottawa in October, 1954.

[P.T.O.]

(b) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various Sessions shown against each:—

- |  |   |
|--|---|
| (1) Supplementary Statement No. II.    | Seventh Session, 1954 of the Lok Sabha. |
| (2) Supplementary Statement No. VIII.  | Sixth Session, 1954 of the Lok Sabha.   |
| (3) Supplementary Statement No. XIII.  | Fifth Session, 1953 of the Lok Sabha.   |
| (4) Supplementary Statement No. XVIII. | Fourth Session, 1953 of the Lok Sabha.  |
| (5) Supplementary Statement No. XXIII. | Third Session, 1953 of the Lok Sabha.   |
| (6) Supplementary Statement No. XXII.  | Second Session, 1952 of the Lok Sabha.  |
| (7) Supplementary Statement No. XXIII. | First Session, 1952 of the Lok Sabha.   |

#### 5. Release of Prisoners in Andhra

The Speaker read out a communication from the Prime Minister regarding the release of prisoners convicted in connection with the Wasteland and Toddy Tappers' satyagraha in Andhra.

#### 6. Presentation of Report of Railway Convention Committee

Shri M. Ananthasayanam Ayyangar presented the Report of the Railway Convention Committee, 1954.

#### 7. Government Bill under consideration

*The Code of Criminal Procedure (Amendment) Bill, 1954 as reported by the Joint Committee.*

The clause-by-clause consideration of the Bill continued.

On Clause 25, as amended, the House divided; Ayes 172; Noes 28. Clause 25, as amended, was accordingly adopted.

Clauses 97 and 114 were also adopted.

Consideration of Clauses 26 to 38 was not concluded.

#### 8. Government Bill introduced

The Andhra State Legislature (Delegation of Powers) Bill, 1954.

(The House adjourned till 11 A.M. on Wednesday, the 1st December, 1954.)

M. N. KAUL,  
Secretary.

# LOK SABHA

## BULLETIN—PART I (Brief Record of Proceedings)

December 1, 1954

No. 358

### 1. Starred Questions

Fifty-six Starred Questions (Nos. 566—621) were put down on the order paper. Original notices of Starred Questions Nos. 566, 581, 601, 606, 616 and 617 were received in Hindi.

Thirty-two Starred Questions (Nos. 569—574, 576, 577, 579, 580, 583—585, 587—589, 596, 597, 599, 600, 602, 603, 605—607, 611—616 and 620) were orally answered and supplementary questions were asked on thirty-one of them. Replies to the remaining questions (including Starred Questions Nos. 566, 567, 568, 575, 578, 581, 582, 586, 590—595, 598, 601, 604, 608—610, 617, 618, and 619 of which the questioners were absent) were laid on the Table.

### 2. Unstarred Questions

Twenty-nine Unstarred Questions (Nos. 455—483) were put down on the order paper. Original notices of Unstarred Questions Nos. 458, 462 and 467 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

### 3. Paper laid on the Table

Shri Jawaharlal Nehru laid on the Table a copy of the note on Sahitya Akademi and its activities, promised in the reply given to Starred Question No. 232, asked on the 22nd November, 1954.

### 4. Presentation of Report of Committee on Private Members' Bills and Resolutions.

Shri Ganesh Sadashiv Altekar presented the Sixteenth Report of the Committee on Private Members' Bills and Resolutions.

[P.T.O.]

**5. Calling attention to matter of urgent public importance**

Shri N. Keshavaiengar called attention to the breach of diplomatic convention by Pakistan Government in searching the house of a member of the Indian High Commission.

The Prime Minister made a statement in regard thereto.

**6. Government Bill under consideration**

*The Code of Criminal Procedure (Amendment) Bill, 1954 as reported by the Joint Committee.*

The clause-by-clause consideration of the Bill continued.

Clauses 29 and 35 were adopted as amended.

Clauses 26 to 28, 30 to 34 and 36 to 60 were adopted.

The clause-by-clause consideration was not concluded.

[The House adjourned till 11 A.M. on Thursday, the 2nd December, 1954.]

M. N. KAUL,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

December 2, 1954

No. 359

### 1. Starred Questions

Sixty-five Starred Questions (Nos. 622—686) were put down on the order paper. Original notices of Starred Questions Nos. 622, 623, 637, 654, 663, 676, 679 were received in Hindi.

Twenty-eight Starred Questions (Nos. 623—627, 632, 635, 637, 638, 640, 641, 644, 646—649, 652—655, 659—665 and 679) were orally answered and supplementary questions were asked on twenty-six of them. Replies to the remaining questions (including Starred Questions Nos. 622, 628—631, 633, 634, 636, 639, 642, 643, 645, 650, 651 and 656—658 of which the questioners were absent) were laid on the Table.

### 2. Unstarred Questions

Forty-three Unstarred Questions (Nos. 484—526) were put down on the order paper. Original notices of Unstarred Questions Nos. 490, 491—493, 502, 505, 512 and 523 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

### 3. Message from the Rajya Sabha

Secretary reported a message from the Rajya Sabha that the Rajya Sabha had passed the Tea (Amendment) Bill, 1954, at its sitting held on the 30th November, 1954.

### 4. Bill passed by the Rajya Sabha—laid on the Table

Secretary laid on the Table the Tea (Amendment) Bill, 1954, as passed by the Rajya Sabha.

### 5. Calling attention to Matter of Urgent Public Importance

Shri S. V. Ramaswamy called attention to the shortage of Maida flour in Madras city and suburbs.

The Deputy Minister of Food and Agriculture made a statement in regard thereto.

[P.T.O.]



#### 6. Motion re: allocation of time order

Shri Satya Narayan Sinha moved the following motion:—

“That this House agrees with the allocation of time proposed by the Business Advisory Committee in regard to the Government legislative and other business as announced by the Speaker to-day.”

The motion was adopted.

#### 7. Government Bill introduced

The Delhi Joint Water and Sewage Board (Amendment) Bill, 1954.

#### 8. Government Bill passed

The Andhra State Legislature (Delegation of Powers) Bill, 1954.

The motion for consideration of the Bill was moved by Dr. Kailas Nath Katju.

The following members took part in the debate:—

- (1) Shri B. Ramachandra Reddi
- (2) Shri A. K. Gopalan
- (3) Dr. Lanka Sundaram
- (4) Shri Kotha Raghuramaiah
- (5) Dr. N. M. Jaisoorya
- (6) Shri Shankar Shantaram More
- (7) Shri M. S. Gurupadaswamy
- (8) Shri Y. Gadilingana Gowd
- (9) Shri K. S. Raghavachari
- (10) Shri Paidi Lakshmayya
- (11) Shri U. M. Trivedi

Dr. Kailas Nath Katju replied to the debate.

The motion for consideration of the Bill was adopted and the clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 3 was adopted as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

On the motion moved by Dr. Kailas Nath Katju that the Bill, as amended, be passed, the following members took part in the debate:—

- (1) Shri Hirendra Nath Mukerjee
- (2) Dr. Lanka Sundaram

- (3) Pandit Thakur Das Bhargava
- (4) Shri Govind Hari Deshpande
- (5) Shri Kotha Raghuramaiah
- (6) Dr. Kailas Nath Katju

The motion was adopted and the Bill, as amended, was passed.

**9. Government Bill under consideration**

The Code of Criminal Procedure (Amendment) Bill, 1954 as reported by the Joint Committee.

The clause-by-clause consideration of the Bill continued.

Consideration of Clauses 61 to 65 was not concluded.

**10. Motion re: Report of Joint Sitting of Committees of Privileges of Both Houses**

Dr. Kailas Nath Katju moved the following motion:—

“This House approves the recommendations contained in the Report of the Joint Sitting of the Committees of Privileges of the Lok Sabha and the Council of States which was presented to the House on the 23rd August, 1954.”

The motion was adopted.

[The House adjourned till 11 A.M. on Friday, the 3rd December, 1954.]

M. N. KAUL,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

December 3, 1954

No. 360

### 1. Starred Questions

Fifty-eight Starred Questions (Nos. 687—695, 697—734, 736—740 and 742—747) were put down on the order paper. Starred Questions Nos. 735 and 741 were transferred to the list of Questions for the 7th and 14th December, 1954 respectively. Starred Question No. 696 was deleted from the list on having been disallowed on reconsideration. Original notices of Starred Questions Nos. 688 and 715 were received in Hindi.

Thirty-one Starred Questions (Nos. 687—689, 692, 695, 697—699, 702, 703, 705, 708—712, 714—717, 721—726, 729, 732, 736, 738 and 740) were orally answered and supplementary questions were asked on thirty of them. Replies to the remaining questions (including Starred Questions Nos. 690, 691, 693, 694, 700, 701, 704, 706, 707, 713, 718—720, 727, 728, 730, 731, 733, 734, 737, 739, 742—747 of which the questioners were absent) were laid on the Table.

### 2. Unstarred Questions

Twenty-seven Unstarred Questions (Nos. 527—553) were put down on the order paper. Original notices of Unstarred Questions Nos. 530, 531, 543, 544 and 549 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

### 3. Short Notice Question

One Short Notice Question, regarding Transportation of Gurkha Recruits for British Army addressed to the Prime Minister was asked. It was orally answered and supplementary questions were also asked and answered thereon.

### 4. Adjournment Motion

In view of the statement made by the Minister of Home Affairs and States, the Speaker withheld his consent to the moving of the adjournment motion tabled on 22nd November, 1954, by Shri M. S. Gurupadaswamy regarding the situation alleged to have arisen out of a mass

[P.T.O.]

Satyagraha movement in Manipur demanding restoration of the State Assembly and the alleged assault on the Satyagrahis.

#### 5. Papers laid on the Table

The following papers were laid on the Table of the House:—

(1) A copy of each of the following papers, under sub-section (2) of section 16 of the Tariff Commission Act, 1951, namely:—

- (i) Report of the Tariff Commission on the continuance of protection to the Zip Fastener Industry, 1954;
- (ii) Ministry of Commerce and Industry Resolution No. 63(1)-T.B./54, dated the 1st December, 1954;
- (iii) Tariff Commission letter No. TC/ID/E/82-R, dated the 6th September, 1954 together with its endorsement dated the 10th September, 1954.
- (iv) Report of the Tariff Commission on the continuance of protection to the Sewing Machine Industry, 1954;
- (v) Ministry of Commerce and Industry Resolution No. 18 (5)-T.B./54, dated the 1st December, 1954;
- (vi) Report of the Tariff Commission on the continuance of protection to the pickers Industry, 1954; and
- (vii) Ministry of Commerce and Industry Resolution No. 26(1)-T.B./54, dated the 1st December, 1954.

(2) A copy of the Notification No. S.R.O. 3474, dated the 17th November, 1954, making certain further amendment to the Cinematograph (Censorship) Rules, 1951, under sub-section (3) of section 8 of the Cinematograph Act, 1952.

(3) A copy each of the Customs Notifications Nos. 87 and 118, dated the 21st August and 9th October, 1954 respectively, under sub-section (4) of section 43B of the Sea Customs Act, 1878 as inserted by the Sea Customs (Amendment) Act, 1953.

(4) A copy of each of the following Central Excises Notifications, under section 38 of the Central Excises and Salt Act, 1944:—

- (i) Notification No. 36, dated the 31st August, 1954.
- (ii) Notification No. 38, dated the 3rd September, 1954.
- (iii) Notification No. 41, dated the 15th October, 1954.
- (iv) Notification No. 42, dated the 1st November, 1954.

#### 6. Presentation of Sixth Report of Committee on Absence of Members from the sittings of the House

Shri Ganesh Sadashiv Altekar presented the Sixth Report of the Committee on Absence of Members from the sittings of the House.

## 7. Presentation of Report of Joint Committee

Shri Upendranath Barman presented the Report of the Joint Committee on the Bill to prescribe punishment for the practice of untouchability or the enforcement of any disability arising therefrom.

## 8. Extension of time for presentation of Report of Select Committee

The House adopted the motion for extension of time for the presentation of the Report of the Select Committee on the Bill further to amend the Government Premises (Eviction) Act, 1950, upto the 31st March, 1955.

## 9. Government Bill under consideration

*The Code of Criminal Procedure (Amendment) Bill, 1954 as reported by the Joint Committee.*

The clause-by-clause consideration of the Bill continued.

Clauses 61, 62 and 64 were adopted as amended.

Clauses 63 and 65 were adopted.

The clause-by-clause consideration was not concluded.

## 10. Motion Re: Sixteenth Report of the Committee on Private Members' Bills and Resolutions

Shri Ganesh Sadashiv Altekar moved the following motion:—

“That this House agrees with the Sixteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 1st December, 1954.”

The motion was adopted.

## 11. Private Members' Resolutions

(1) Further discussion on the following Resolution moved by Shri Dodda Thimmaiah on the 19th November, 1954, was resumed:—

“This House resolves that a Law Commission be appointed to recommend revision and modernisation of Laws, Criminal, Civil and Revenue, substantive, procedural or otherwise, and in particular, the Civil and Criminal Procedure Codes and the Indian Penal Code, to reduce the quantum of case-law and to resolve the conflicts in the decisions of the High Courts on many points, with a view to realize that justice is simple, speedy, cheap, effective and substantial.”

An amendment was moved by Shri Nageshwar Prasad Sinha.

The following members took part in the debate:—

- (1) Shri Dodda Thimmaiah
- (2) Shri Jawaharlal Nehru
- (3) Shri S. V. Ramaswamy
- (4) Shri Chimanlal Chakubhai Shah

[P.T.O.]

- (5) Shri N. C. Chatterjee
- (6) Shri Nageshwar Prasad Sinha
- (7) Pandit Munishwar Dutt Upadhyay
- (8) Shrimati Ila Palchoudhuri
- (9) Seth Achal Singh
- (10) Shri Raghubar Dayal Misra
- (11) Shri Tek Chand
- (12) Shri N. Keshavaiengar
- (13) Dr. Kailas Nath Katju

The Resolution was withdrawn by leave of the House and the amendment was not put.

(2) Shri K. S. Raghavachari moved the following Resolution:—

“This House is of opinion that Government should immediately set up a Statutory Body to exercise general supervision and control of such industries where the Government has whole or substantial interest, either financial or otherwise.”

Shri K. S. Raghavachari commenced his speech which was not concluded.

The House adjourned till 11 A.M. on Monday, the 6th December, 1954.

M. N. KAUL,  
Secretary.

# LOK SABHA

## BULLETIN—PART I (Brief Record of Proceedings)

December 6, 1954

No. 361

### 1. Starred Questions

Fifty-eight Starred Questions (Nos. 748—780, 782—797 and 799—807) were put down on the order paper. Starred Questions Nos. 781 and 798 were transferred to the list of questions for the 15th December, 1954 and 13th December, 1954 respectively. Original notices of Starred Questions Nos. 750, 762, 774, 787, 791 and 794 were received in Hindi.

Thirty-four Starred Questions (Nos. 751, 752, 756, 757, 759—763, 765—772, 775—780, 782—785, 787—789, 792—795) were orally answered and supplementary questions were asked on thirty of them. Replies to the remaining questions (including Starred Questions Nos. 748—50, 753—755, 758, 764, 773, 774, 786, 790 and 791 of which the questioners were absent) were laid on the Table.

### 2. Unstarred Questions

Twenty-four Unstarred Questions (Nos. 554-577) were put down on the order paper. Replies to Unstarred Questions were laid on the Table.

### 3. Obituary Reference

The Speaker and the Prime Minister made references to the passing away of Shri Girja Shankar Bajpai, a member of the former Central Legislative Assembly.

Thereafter the House stood in silence for some time as a mark of respect.

### 4. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion by Shri A. K. Gopalan, Shri Tridib Kumar Chaudhuri, Shri Asoka Mehta and Shri Shankar Shantaram More *re.* the situation arising out of the publication by Government of Press Note dated the 4th December, 1954 in connection with the contemplated General Strike of the Bank employees.

[P.T.O.]

## 5. Messages from the Rajya Sabha

Secretary reported the following three messages from the Rajya Sabha:—

- (1) That the Rajya Sabha, at its sitting held on the 2nd December, 1954, had agreed without any amendment to the Coffee Market Expansion (Amendment) Bill, 1954, passed by the Lok Sabha on the 23rd November, 1954.
- (2) That the Rajya Sabha, at its sitting held on the 3rd December, 1954, had agreed without any amendment to the Andhra State Legislature (Delegation of Powers) Bill, 1954, passed by the Lok Sabha on the 2nd December, 1954.
- (3) That the Rajya Sabha, at its sitting held on the 3rd December, 1954, had agreed without any amendment to the Rubber (Production and Marketing) Amendment Bill, 1954, passed by the Lok Sabha on the 24th November, 1954.

## 6. Presentation of Petition

Secretary reported the receipt of a petition relating to the Bill to amend the Code of Criminal Procedure 1898 which was introduced in the House on the 27th April, 1954, by Dr. Kailas Nath Katju.

## 7. Statement by Deputy Minister of External Affairs

The Deputy Minister of External Affairs made a statement correcting the reply given to a Supplementary Question on Starred Question No. 1468 on the 29th September, 1954.

## 8. Motion re. Sixth Report of Committee on Absence of Members from Sittings of the House

Shri Ganesh Sadashiv Altekar moved the following motion:—

“That this House agrees with the Sixth Report of the Committee on Absence of Members from the Sittings of the House presented to the House on the 3rd December, 1954.”

The motion was adopted.

## 9. Government Bill under consideration

The Code of Criminal Procedure (Amendment) Bill, 1954 as reported by the Joint Committee.

The clause-by-clause consideration of the Bill continued.

Clause 69 was adopted as amended.

Clauses 66 to 68 and 70 to 88 were adopted.

Consideration of Clauses 89 to 96 and 98 to 102 was not concluded.

[The House adjourned till 11 A.M. on Tuesday, the 7th December, 1954.]

M. N. KAUL,  
Secretary.



# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

December 7, 1954

No. 362

### 1. Starred Questions

Sixty-one Starred Questions (Nos. 808—868) were put down on the order paper. Starred Questions Nos. 844, 846 and 850 were deleted from the list of questions. Original notices of Starred Questions Nos. 809, 827, 835, 836, 841, 857 and 866 were received in Hindi.

Thirty-five Starred Questions (Nos. 808, 810—812, 814, 815, 817—826, 828, 830—834, 837, 838, 840, 841, 843, 845, 847—849 and 851—854) were orally answered and supplementary questions were asked on thirty-two of them. Replies to the remaining questions (including Starred Questions Nos. 809, 813, 816, 827, 829, 835, 836, 839 and 842 of which the questioners were absent) were laid on the Table.

### 2. Unstarred Questions

Fifty Unstarred Questions (Nos. 578—627) were put down on the order paper. Original notices of Unstarred Questions Nos. 582, 591, 598, 609, 614 and 626 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

### 3. Short Notice Question

One Short Notice Question, regarding Strike at Calcutta Port addressed to the Minister of Transport was asked. It was orally answered and supplementary questions were also asked and answered thereon.

### 4. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs made a statement regarding the order of Government business for the remaining part of the session, after the passing of the Code of Criminal Procedure (Amendment) Bill, 1954.

[P.T.O.]

## 5. Government Bill under consideration

*The Code of Criminal Procedure (Amendment) Bill, 1954 as reported by the Joint Committee.*

The clause-by-clause consideration of the Bill continued.

On clause 22 the House divided; Ayes 132; Noes 39. Clause 22 was accordingly adopted.

Clauses 89, 91 to 93, 95, 96, 98 to 102, 104 to 113, 115, 116 and the Schedule were adopted.

Clauses 90, 94, 103, 2 and 1 were adopted as amended.

New Clauses 93A and 115A were also adopted.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Dr. Kailas Nath Katju.

Certain consequential amendments were moved by Shri Balwant Nagesh Datar.

The discussion was not concluded.

[The House adjourned till 11 A.M. on Wednesday, the 8th December, 1954.]

M. N. KAUL,  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

December 8, 1954

No. 363

### 1. Starred Questions

Sixty-seven Starred Questions (Nos. 869—887, 889—927, 929—931, 933—937 and 119) were put down on the order paper. Starred Question No. 928 was transferred to the list of questions for the 17th December, 1954. Starred Questions Nos. 888 and 932 were omitted from the list having been disallowed on reconsideration. Original notices of Starred Questions Nos. 869, 892, 896, 903, 907, 912 and 933 were received in Hindi.

Thirty-three Starred Questions (Nos. 869, 871, 874, 876, 878, 879, 881, 882, 884—886, 890, 891, 893, 894, 896, 899, 900, 902—908, 910 and 914—920) were orally answered and supplementary questions were asked on thirty-two of them. Replies to the remaining questions (including Starred Questions Nos. 870, 872, 873, 875, 877, 880, 883, 887, 889, 892, 895, 897, 898, 901, 909 and 911—913 of which the questioners were absent) were laid on the Table.

### 2. Unstarred Questions

Nineteen Unstarred Questions (Nos. 628—646) were put down on the order paper. Original notices of Unstarred Questions Nos. 630 and 644 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

### 3. Papers laid on the Table

The following papers were laid on the Table of the House:—

- (1) A copy of the pamphlet containing Statistical information regarding the working of the Preventive Detention Act, 1950, during the period 30th September, 1953 to 30th September, 1954.
- (2) A copy of each of the following Declarations of Exemption under the proviso to section 6 of the Registration of Foreigners Act, 1939, namely:—
  - (1) 1/2/54-F.I., dated the 31st January, 1954 (33 Declarations).
  - (2) 1/3/54-F.I., dated the 12th February, 1954 (6 Declarations).

[P.T.O.]

- (3) 1/4/54-F.I., dated the 13th February, 1954 (2 Declarations).
  - (4) 1/5/54-F.I., dated the 25th January, 1954 (10 Declarations).
  - (5) 1/6/54-F.I., dated the 31st January, 1954 (7 Declarations).
  - (6) 1/9/54-F.I., dated the 31st March, 1954 (1 Declaration).
  - (7) 1/15/54-F.I., dated the 19th March, 1954 (3 Declarations).
  - (8) 1/17/54-F.I., dated the 4th June, 1954 (1 Declaration).
  - (9) 1/18/54-F.I., dated the 17th April, 1954 (1 Declaration).
  - (10) 1/20/54-F.I., dated the 19th May, 1954 (1 Declaration).
  - (11) 1/21/54-F.I., dated the 6th May, 1954 (20 Declarations).
  - (12) 1/22/54-F.I., dated the 19th May, 1954 (1 Declaration).
  - (13) 1/23/54-F.I., dated the 15th May, 1954 (2 Declarations).
  - (14) 1/27/54-F.I., dated the 24th June, 1954 (1 Declaration).
  - (15) 1/28/54-F.I., dated the 15th June, 1954 (2 Declarations).
  - (16) 1/29/54-F.I., dated the 7th September, 1954 (4 Declarations).
  - (17) 1/29/54-F.I., dated the 30th October, 1954 (1 Declaration).
  - (18) 1/30/54-F.I., dated the 26th July, 1954 (10 Declarations).
  - (19) 1/34/54-F.I., dated the 13th August, 1954 (1 Declaration).
  - (20) 1/36/54-F.I., dated the 9th August, 1954 (1 Declaration).
  - (21) 1/38/54-F.I., dated the 18th August, 1954 (2 Declarations).
  - (22) 1/39/54-F.I., dated the 5th September, 1954 (1 Declaration).
- (3) A copy of the Report of the Rehabilitation Finance Administration for the half year ended the 30th June, 1954, under sub-section (2) of section 18 of the Rehabilitation Finance Administration Act, 1948.

#### **4. Presentation of Petition**

Shri Kamal Kumar Basu presented a petition signed by sixty-three thousand five hundred and forty-one petitioners in respect of the Preventive Detention (Amendment) Bill, 1954.

#### **5. Presentation of Report of Committee on Private Members' Bills and Resolutions.**

Shri Ganesh Sadashiv Altekar presented the Seventeenth Report of the Committee on Private Members' Bills and Resolutions.

## 6. Message from the President of the Grand National Assembly of Turkey.

The Speaker read out a message received from the President of the Grand National Assembly of Turkey through the Leader of the Indian Parliamentary Delegation, which visited Turkey recently.

## 7. Government Bill Passed

The Code of Criminal Procedure (Amendment) Bill, 1954 as reported by the Jont Committee.

Further discussion on the motion that the Bill, as amended, be passed and the consequential amendments moved on the 7th December, 1954, continued.

The following members took part in the debate:—

- (1) Shri M. Ananthasayanam Ayyangar
- (2) Shri A. M. Thomas
- (3) Shri Hirendra Nath Mukerjee
- (4) Shri Shankar Shantaram More
- (5) Shri Balwant Nagesh Datar
- (6) Pandit Thakur Das Bhargava
- (7) Shri N. C. Chatterjee
- (8) Shri Raghubar Dayal Misra.

Dr. Kailas Nath Katju replied to the debate.

The consequential amendments moved by Shri Balwant Nagesh Datar were adopted.

On the motion that the Bill, as amended, be passed the House divided; Ayes 133; Noes 31. The motion was accordingly adopted and the Bill, as amended, was passed.

## 8. Motion re: Joint Committee on Hindu Minority and Guardianship Bill.

Shri Hari Vinayak Pataskar moved the following motion:—

“That this House while concurring in the recommendation of the Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to amend and codify certain parts of law relating to minority and guardianship among Hindus made in the motion adopted by the Rajya Sabha at its sitting held on the 25th August, 1954 and communicated to this House on the 27th August, 1954:—

- (a) recommends to the Rajya Sabha that the Joint Committee be instructed to report on or before the 31st March, 1955; and

[P.T.O.]

(b) resolves that the following members of the Lok Sabha be nominated to serve on the said Joint Committee, namely:—

1. Shri Narendra P. Nathwani
2. Shri Moreswar Dinkar Joshi
3. Shri Badshah Gupta
4. Shri Sohan Lal Dhushiya
5. Shri P. Ramaswamy
6. Shri B. L. Chandak
7. Shri Liladhar Joshi
8. Shri Mathura Prasad Mishra
9. Shri Mahendra Nath Singh
10. Shri Bheekha Bhai
11. Shri Raghubar Dayal Misra
12. Shri M. L. Dwivedi
13. Dr. M. V. Gangadhara Siva
14. Shri C. R. Narasimhan
15. Shri H. Siddananjappa
16. Shrimati Subhadra Joshi
17. Shrimati Ila Palchoudhri
18. Shri Kanhu Charan Jena
19. Shri Bimalaprosad Chaliha
20. Shri Bhola Raut
21. Shri P. R. Kanavade Patil
22. Sardar Hukam Singh
23. Shri S. V. L. Narasimham
24. Shrimati Renu Chakravarty
25. Shri Anandchand
26. Shri Shankar Shantaram More
27. Shri Jaswantraj Mehta
28. Shri K. S. Raghavachari
29. Shri Bhawani Singh and
30. Shri Hari Vinayak Pataskar

The following members took part in the debate:—

- (1) Shri Vishnu Ghanashyam Despande
- (2) Shri Tek Chand
- (3) Shri Bijoy Chandra Das
- (4) Shrimati Jayashri Raiji
- (5) Shri Diwan Chand Sharma (*Speech unfinished*).

The discussion was not concluded.

[The House adjourned till 11 A.M. on Thursday, the 9th December, 1954.]

M. N. KAUL,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

December 9, 1954

No. 364

### 1. Starred Questions

Fifty-six Starred Questions (Nos. 938—968 and 971—995) were put down on the order paper. Starred Question No. 970 was deleted from the list of questions. Original notices of Starred Questions Nos. 938, 939, 949, 954, 965, 974, 976, 983 and 991 were received in Hindi.

Thirty-one Starred Questions (Nos. 938, 940—945, 947—950, 952—953, 955, 956, 960—962, 971, 972, 975—979, 982, 983, 985—987 and 989) were orally answered and supplementary questions were asked on thirty of them. Replies to the remaining questions (including Starred Questions Nos. 939, 946, 951, 954, 957—959, 963—968, 973, 974, 980, 981, and 984 of which the questioners were absent) were laid on the Table.

### 2. Unstarred Questions

Twenty-one Unstarred Questions (Nos. 647—651 and 653—668) were put down on the order paper. Unstarred Question No. 652 was transferred to the list of questions for the 20th December, 1954. Original notices of Unstarred Questions Nos. 653—655 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

### 3. Adjournment Motion

In connection with an adjournment motion sought to be moved by Dr. N. B. Khare regarding the alleged violation of Indian territory by Portuguese armed soldiers crossing into the Indian territory in Belgaum District of the Bombay State and kidnapping an Indian villager, the Speaker read out a statement of facts received from the Ministry of External Affairs. The Speaker postponed his decision on the admissibility of the adjournment motion until after Government had ascertained and furnished additional facts, if any, to the House.

[P.T.O.]

#### 4. Government Bill introduced

The Indian Tariff (Third Amendment) Bill, 1954.

#### 5. Motion re: Joint Committee on Hindu Minority and Guardianship Bill

Further discussion on the following motion regarding the Joint Committee of the Houses of Parliament on the Hindu Minority and Guardianship Bill, 1953, moved on the 8th December, 1954, continued:—

“That this House while concurring in the recommendation of the Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to amend and codify certain parts of law relating to minority and guardianship among Hindus made in the motion adopted by the Rajya Sabha at its sitting held on the 25th August, 1954 and communicated to this House on the 27th August, 1954:—

- (a) recommends to the Rajya Sabha that the Joint Committee be instructed to report on or before the 31st March, 1955; and
- (b) resolves that the following members of the Lok Sabha be nominated to serve on the said Joint Committee, namely:—

1. Shri Narendra P. Nathwani
2. Shri Moreshwar Dinkar Joshi
3. Shri Badshah Gupta
4. Shri Sohan Lal Dhusiya
5. Shri P. Ramaswamy
6. Shri B. L. Chandak
7. Shri Liladhar Joshi
8. Shri Mathura Prasad Mishra
9. Shri Mahendra Nath Singh
10. Shri Bheekha Bhai
11. Shri Raghubar Dayal Misra
12. Shri M. L. Dwivedi
13. Dr. M. V. Gangadhara Siva
14. Shri C. R. Narasimhan
15. Shri H. Siddananappa
16. Shrimati Subhadra Joshi
17. Shrimati Ila Palchoudhuri



18. Shri Kanhu Charan Jena
19. Shri Bimalaprosad Chaliha
20. Shri Bholu Raut
21. Shri P. R. Kanavade Patil
22. Sardar Hukam Singh
23. Shri S. V. L. Narasimham
24. Shrimati Renu Chakravartty
25. Shri Anandchand
26. Shri Shankar Shantaram More
27. Shri Jaswantraj Mehta
28. Shri K. S. Raghavachari
29. Shri Bhawani Singh and
30. Shri Hari Vinayak Pataskar."

The following members took part in the debate:—

- (1) Shri Diwan Chand Sharma
- (2) Shrimati Sucheta Kripalani
- (3) Shri N. C. Chatterjee
- (4) Shri U. R. Bogawat
- (5) Pandit Thakur Das Bhargava
- (6) Shri P. Subba Rao
- (7) Shrimati Uma Nehru
- (8) Sardar Iqbal Singh

Shri Hari Vinayak Pataskar replied to the debate.

The motion was adopted.

## 6. Government Bill under consideration

### *The Preventive Detention (Amendment) Bill, 1954*

The motion for consideration of the Bill was moved by Dr. Kailas Nath Katju.

Three amendments for circulation of the Bill for the purpose of eliciting opinion thereon were moved by Shri A. K. Gopalan, Shri Vishnu Ghanashyam Deshpande and Shri Tridib Kumar Chaudhuri.

An amendment for reference of the Bill to a Select Committee was moved by Shri Vishnu Ghanashyam Deshpande.

[P.T.O.]

An amendment was ruled out of order.

The following members took part in the debate:—

(1) Shri M. S. Gurupadaswamy

(2) Shri A. K. Gopalan (Speech unfinished).

The discussion was not concluded.

[The House adjourned till 11 A.M. on Friday, the 10th December, 1954.]

M. N. KAUL,  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

December 10, 1954

No. 365

### 1. Starred Questions

Sixty Starred Questions (Nos. 996—1003, 1005—1027, 1029 and 1031—1058) were put down on the order paper. Starred Question No. 1004 was transferred to the list of questions for the 22nd December, 1954. Starred Questions Nos. 1028 and 1030 were deleted. Original notices of Starred Questions Nos. 997, 1005, 1006, 1021, 1024, 1041 and 1045 were received in Hindi.

Thirty Starred Questions (Nos. 997—1002, 1005—1007, 1009, 1012—1014, 1017, 1021, 1024, 1031, 1032, 1034, 1036—1042, 1044, 1045, 1049 and 1050) were orally answered and supplementary questions were asked on twenty-eight of them. Replies to the remaining questions (including Starred Questions Nos. 996, 1003, 1008, 1010, 1011, 1015, 1016, 1018—1020, 1022, 1023, 1025—1027, 1029, 1033, 1035, 1043 and 1046—1048, of which the questioners were absent) were laid on the Table.

### 2. Unstarred Questions

Thirty-five Unstarred Questions (Nos. 669—703) were put down on the order paper. Original notices of Unstarred Questions Nos. 683, 685, 689 and 699 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

### 3. Paper laid on the Table

A copy of the Customs Notification No. 115, dated the 2nd October, 1954 was laid on the Table of the House under sub-section (4) of section 43B of the Sea Customs Act, 1878 as inserted by the Sea Customs (Amendment) Act, 1953.

### 4. Government Bill under consideration

The Preventive Detention (Amendment) Bill, 1954.

Further discussion on the motion for consideration of the Bill and the amendments for circulation of the Bill for the purpose of eliciting opinion thereon and reference of the Bill to a Select Committee, moved on the 9th December, 1954, continued.

[P.T.O.]

The following members took part in the debate

- (1) Shri A. K. Gopalan
- (2) Shri Govind Hari Deshpande
- (3) Shri V. Veeraswamy
- (4) Shri Asoka Mehta
- (5) Shri Mathura Prasad Mishra
- (6) Shri Vishnu Ghanashyam Deshpande
- (7) Shri Tek Chand
- (8) Shri N. M. Lingam (Speech unfinished)

The discussion was not concluded.

#### **5. Motions re: Fifteenth and Seventeenth Reports of the Committee on Private Members' Bills and Resolutions**

(1) The following motion moved by Shri Ganesh Sadashiv Altekar on the 26th November, 1954, was adopted:—

“That this House agrees with the Fifteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th November, 1954.”

(2) Shri Ganesh Sadashiv Altekar moved the following motion:—

“That this House agrees with the Seventeenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 8th December, 1954.”

The motion was adopted.

#### **6. Private Members' Bills introduced**

(1) The Code of Criminal Procedure (Amendment) Bill, 1954 (Insertion of new section 109A) by Dr. N. B. Khare.

(2) The Army (Amendment) Bill, 1954 (Insertion of new section 142A) by Dr. N. B. Khare.

(3) The Electricity (Supply) Amendment Bill, 1954 (Amendment of section 77 etc.) by Shrimati Renu Chakravartty.

#### **7. Private Members' Bill negatived**

The Prohibition of Manufacture and Sale of Vanaspati Bill by Shri Jhulan Sinha.

Further discussion on the motion for consideration of the Bill moved by Shri Jhulan Sinha on the 17th September, 1954, was resumed.

An amendment was ruled out of order.

The following members took part in the debate:—

- (1) Shri Fulsinhji B. Dabhi
- (2) Dr. Panjabrao S. Deshmukh

On the motion for consideration of the Bill, the House divided; Ayes 49; Noes 52, The motion was accordingly negatived.

## 8. Private Member's Bill—Motion for Reference to Select Committee

*The Indian Arms (Amendment) Bill, 1953 (Amendment of sections 1 and 26 and insertion of new sections 17A and 34) by Shri Uma Charan Patnaik.*

Shri Uma Charan Patnaik moved the following motion:—

“That the Bill further to amend the Indian Arms Act, 1878, be referred to a Select Committee consisting of—

- (1) Dr. Kailas Nath Katju
- (2) Shri Balwant Nagesh Datar
- (3) Shri Narhar Vishnu Gadgil
- (4) Shrimati Uma Nehru
- (5) Shri Satis Chandra Samanta
- (6) Shri Nemi Chandra Kasliwal
- (7) Shri Nageshwar Prasad Sinha
- (8) Shri Kotha Raghuramaiah
- (9) Shri Tek Chand
- (10) Shri N. C. Chatterjee
- (11) Shri Sadhan Chandra Gupta
- (12) Shri B. Ramachandra Reddi
- (13) Pandit Thakur Das Bhargava
- (14) H. H. Maharaja Sri Karni Singhji Bahadur of Bikaner
- (15) Shrimati Ila Palchoudhuri
- (16) Shri U. R. Bogawat
- (17) Shri N. Keshavaiengar
- (18) Shri K. S. Raghavachari
- (19) Shri Shankar Shantaram More
- (20) Dr. Ram Subhag Singh
- (21) Shri N. Somana
- (22) Shri K. G. Wodeyar
- (23) Sardar Hukam Singh
- (24) Sardar Amar Singh Saigal
- (25) Shri Sitanath Brohmo-Chaudhury
- (26) Shri U. M. Trivedi
- (27) Shri Bhagwat Jha 'Azad'
- (28) Shri Lakshman Singh Charak
- (29) Shri Radha Raman
- (30) Shrimati Tarkeshwari Sinha
- (31) Shri Basanta Kumar Das
- (32) Shri Joachim Alva
- (33) Shri S. V. Ramaswamy
- (34) Shri R. Venkataraman
- (35) Shri Nardeo Snatak
- (36) Shri Dodda Thimmaiah

[P.T.O.]

- (37) Shri Digambar Singh
- (38) Shri Rameshwar Sahu
- (39) Choudhary Raghubir Singh
- (40) Shri Jagannath Kolay
- (41) Shri Panna Lal
- (42) Shri Y. Gadilingana Gowd
- (43) Shri Girraj Saran Singh
- (44) Shri M. L. Dwivedi, and
- (45) the Mover

With instructions to report by the 31st March, 1955."

The following members took part in the debate:—

- (1) Dr. Kailas Nath Katju
- (2) Shrimati Ila Palchoudhuri
- (3) Shri Lakshman Singh Charak
- (4) Shri P. R. Kanavade Patil

Thereafter, Shri Balwant Nagesh Datar moved that the debate on the Bill be adjourned *sine die*. The motion was adopted.

#### 9. Private Member's Bill under consideration

*The Women's and Children's Institutions Licensing Bill, 1953*  
by Shrimati Uma Nehru.

The motion for consideration of the Bill was moved by Shrimati Uma Nehru.

The following members took part in the debate:—

- (1) Shri Hari Vinayak Pataskar
- (2) Shrimati Jayashri Raiji
- (3) Shrimati Anasuyabai Kale
- (4) Shrimati Indira A. Maydeo
- (5) Shrimati Sushama Sen
- (6) Shri N. Keshavaiengar
- (7) Shrimati Ila Palchoudhuri
- (8) Shri Diwan Chand Sharma
- (9) Shri T. S. Avinashilingam Chettiar
- (10) Shri R. V. Dhulekar (Speech unfinished)

The discussion was not concluded.

[The House adjourned till 11 A.M. on Saturday, the 11th December, 1954.]

M. N. KAUL,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

December 11, 1954

No. 366

### 1. Adjournment motion

In order to enable Government to ascertain the facts and make a statement, the Deputy Speaker postponed till the 13th December 1954 his decision on the admissibility of an adjournment motion by Shri K. A. Damodara Menon regarding the situation arising out of Government serving discharge notice on 4,000 sepoy clerks of Army Ordnance Corps who have completed services ranging from six to seven years, in spite of Government's alleged guarantee of service for fifteen years.

### 2. Motion Re: Allocation of Time Order

Shri Satya Narayan Sinha moved the following motion:—

“That this House agrees with the allocation of time proposed by the Business Advisory Committee for the disposal of the resolution *re*: Report of the Railway Convention Committee as announced by the Deputy Speaker today.”

The motion was adopted.

### 3. Government Bill under consideration

The Preventive Detention (Amendment) Bill, 1954.

Further discussion on the motion for consideration of the Bill and the amendments for circulation of the Bill for the purpose of eliciting opinion thereon and reference of the Bill to a Select Committee, moved on the 9th December, 1954, continued.

[P.T.O.]

The following members took part in the debate:—

- (1) Shri N. M. Lingam
- (2) Shri N. C. Chatterjee
- (3) Shri B. Ramachandra Reddi
- (4) Shri N. Keshavaiengar
- (5) Shrimati Anasuyabai Kale
- (6) Shrimati Renu Chakravartty
- (7) Shri Nemi Chandra Kasliwal
- (8) Shri Bhagwat Jha 'Azad'
- (9) Dr. N. B. Khare
- (10) Shri Balwant Nagesh Datar
- (11) Dr. A. Krishnaswami
- (12) Shri Harindranath Chattopadhyaya
- (13) Shri C. R. Narasimhan
- (14) Shri Mulchand Dube
- (15) Pandit Krishna Chandra Sharma
- (16) Shri K. S. Raghavachari
- (17) Kumari Annie Mascarene
- (18) Shri Radha Charan Sharma
- (19) Shri Sarangadhar Das
- (20) Pandit Thakur Das Bhargava
- (21) Shri Hirendra Nath Mukerjee (Speech unfinished)

The discussion was not concluded.

[The House adjourned till 11 A.M. on Monday, the 13th December, 1954.]

M. N. KAUL,  
Secretary.



# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

December 13, 1954

No. 367

### 1. Starred Questions

Fifty-two Starred Questions (Nos. 1059—1067, 1069—1096 and 1098—1112) were put down on the order paper. Starred Question No. 1068 was transferred to the list of questions for 20th December, 1954. Starred Question No. 1097 was withdrawn by the Member. Original notices of Starred Questions Nos. 1077, 1078 and 1105 were received in Hindi.

Thirty Starred Questions (Nos. 1059, 1061, 1063, 1065, 1067, 1071—1074, 1078, 1081, 1085, 1086, 1088—1091, 1093, 1095, 1096, 1098—1100, 1102—1104, 1106, 1108, 1109 and 1112) were orally answered and supplementary questions were asked on twenty-seven of them. Replies to Starred Questions Nos. 1060, 1062, 1064, 1066, 1069, 1070, 1075—1077, 1079, 1080, 1082—1084, 1087, 1092, 1094, 1101, 1105, 1107, 1110 and 1111 of which the questioners were absent were laid on the Table.

### 2. Unstarred Questions

Fifteen Unstarred Questions (Nos. 704—718) were put down on the order paper. Original notices of Unstarred Questions Nos. 709 and 710 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

### 3. Adjournment Motions

(1) In view of the statement made by the Deputy Minister of Defence, the Speaker withheld his consent to the moving of an adjournment motion tabled on the 11th December, 1954, by Shri K. A. Damodara Menon regarding the situation arising out of Government serving discharge notice on certain sepoy clerks of Army Ordnance Corps.

(2) In view of the statement made by the Minister of Labour, the Speaker withheld his consent to the moving of an adjournment

[P.T.O.]

motion by Shri M. S. Gurupadaswamy regarding the loss of lives of miners involved in a colliery at Parasia in Madhya Pradesh on the 11th December, 1954 as a result of heavy flooding of water from an adjacent mine.

(3) In order to enable Government to ascertain the facts and make a statement, the Speaker postponed till the 15th December 1954 his decision on the admissibility of an adjournment motion by Shri A. K. Gopalan regarding the alleged firing by landlords and the police on an election procession in Gargaipuram near Kurnool, Andhra, on 11th December 1954 resulting in injuries to fifteen persons.

#### **4. Papers laid on the Table**

The following papers were laid on the Table:—

(1) A copy of the Air Corporation Rules, 1954, published in the Ministry of Communications, Notification No. 14-CAG(15)/53, dated the 26th November, 1954 under sub-section (3) of section 44 of the Air Corporation Act, 1953.

(2) A copy of the Audit Report on the accounts of the Industrial Finance Corporation of India for the year 1953-54, under sub-section (7) of section 34 of the Industrial Finance Corporation Act, 1948.

#### **5. Statement Re: Supplementary Demands for Grants for 1954-55**

Shri Manilal Chaturbhai Shah presented a statement showing Supplementary Demands for Grants for expenditure of the Central Government (excluding Railways) in 1954-55.

#### **6. Statement Re: Supplementary Demands for Grants for 1954-55 (Andhra State).**

Shri Manilal Chaturbhai Shah presented a statement showing Supplementary Demands for Grants for expenditure of the Andhra State in 1954-55.

#### **7. Government Bill passed**

*The Preventive Detention (Amendment) Bill, 1954.*

Further discussion on the motion for consideration of the Bill and the amendments for circulation of the Bill for the purpose of eliciting opinion thereon and reference of the Bill to a Select Committee, moved on the 9th December, 1954, continued.

The following members took part in the debate:—

- (1) Shri Hirendra Nath Mukerjee
- (2) Dr. Satyanarain Sinha
- (3) Shri Lakshman Singh Charak
- (4) Shrimati Tarkeshwari Sinha
- (5) Shri J. B. Kripalani.

Dr. Kailas Nath Katju replied to the debate.

Three amendments for circulation of the Bill for the purpose of eliciting opinion thereon moved by Shri A. K. Gopalan, Shri Vishnu Ghanashyam Deshpande and Shri Tridib Kumar Chaudhuri were negatived.

The amendment for reference of the Bill to a Select Committee moved by Shri Vishnu Ghanashyam Deshpande was negatived.

On the motion for consideration of the Bill, the House divided; Ayes 135; Noes 38. The motion for consideration of the Bill was accordingly adopted.

The clause-by-clause consideration of the Bill was taken up.

Clauses 2, 1, the Enacting Formula and the Long Title were adopted.

On the motion moved by Dr. Kailas Nath Katju that the Bill be passed, the following members took part in the debate:—

- (1) Shri Nand Lal Sharma
- (2) Shri Paidi Lakshmayya
- (3) Shri P. T. Punnoose
- (4) Dr. Kailas Nath Katju.

The motion was adopted and the Bill was passed.

[The House adjourned till 11 A.M. on Tuesday, the 14th December, 1954.]

M. N. KAUL,  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

December 14, 1954

No. 368

### 1. Starred Questions

Fifty-four Starred Questions (No. 1113—1138, 1140, 1142—1166, 1168 and 1169) were put down on the order paper. Starred Question No. 1139 was transferred to the list of questions for the 23rd December, 1954. Starred Questions Nos. 1141 and 1167 were deleted. Original notices of Starred Questions Nos. 1136 and 1162 were received in Hindi.

Twenty-nine Starred Questions (Nos. 1113, 1114, 1118—1122, 1124, 1125, 1127, 1128, 1130, 1132—1134, 1136, 1138, 1145, 1147—1150, 1152, 1154, 1157, 1161, 1162, 1164 and 1166 were orally answered and supplementary questions were asked on twenty-seven of them. Replies to the remaining questions (Starred Questions Nos. 1115—1117, 1123, 1126, 1129, 1131, 1135, 1137, 1140, 1142—1144, 1146, 1151, 1153, 1155, 1156, 1158—1160, 1163, 1165, 1168 and 1169 of which the questioners were absent) were laid on the Table.

### 2. Unstarred Questions

Thirty Unstarred Questions (Nos. 719—748) were put down on the order paper. Original notices of Unstarred Questions Nos. 728, 747 and 748 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

### 3. Papers laid on the Table

A copy of each of the following papers was laid on the Table of the House under Article 151 (1) of the Constitution:—

- (i) Appropriation Accounts of the Defence Services for the year 1952-53;
- (ii) Commercial Appendix to the Appropriation Accounts of the Defence Services for the year 1952-53; and

[P.T.O.]

- (iii) Audit Report, Defence Services, 1954. - (Including Report on the Appropriation Accounts of the Defence Services and the Commercial Appendix thereto for the year 1952-53).

#### **4. Statement by Deputy Minister of External Affairs**

The Deputy Minister of External Affairs made a statement correcting the reply given to a supplementary question on Starred Question No. 862 on the 13th September, 1954.

#### **5. Statement by Minister of Parliamentary Affairs**

The Minister of Parliamentary Affairs announced in the House that, time permitting, it was proposed to provide for the consideration and passing of the Tea (Amendment) Bill which was passed by the Rajya Sabha on the 30th November, 1954 and laid on the Table of this House on the 2nd December, 1954.

#### **6. Government Bills passed**

- (1) *The Tea (Second Amendment) Bill, 1954.*

The motion for consideration of the Bill was moved by Shri T. T. Krishnamachari.

The following members took part in the debate:—

- (1) Shri Tushar Chatterjea
- (2) Shri N. M. Lingam
- (3) Shri Upendranath Barman
- (4) Shri Kamakhya Prasad Tripathi
- (5) Shri A. M. Thomas
- (6) Shri B. Ramachandra Reddi
- (7) Shri K. A. Damodara Menon
- (8) Shri Khub Chand Sodhia
- (9) P. T. Punnoose.

Shri T. T. Krishnamachari replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

The Long Title and Clause 1 were adopted as amended.

Clause 2 and the Enacting Formula were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri T. T. Krishnamachari.

The motion was adopted and the Bill, as amended, was passed.

(2) *The Indian Tariff (Third Amendment) Bill, 1954.*

The motion for consideration of the Bill was moved by Shri Nityanand Kanungo.

The following members took part in the debate:—

- (1) Shri V. P. Nayar
- (2) Shri Tulsidas Kilachand
- (3) Dr. Lanka Sundaram
- (4) Shri Banarsi Prasad Jhunjunwala
- (5) Shri A. M. Thomas
- (6) Shri Nemi Chandra Kasliwal
- (7) Shri V. B. Gandhi.

Shri Nityanand Kanungo replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2, 1, the Enacting Formula and the Long Title were adopted.

The motion that the Bill be passed was moved by Shri Nityanand Kanungo.

The motion was adopted and the Bill was passed.

(3) *The Industrial Disputes (Amendment) Bill, 1954. (As passed by the Rajya Sabha).*

The motion for consideration of the Bill was moved by Shri Khandubhai Kasanji Desai.

The following members took part in the debate:—

- (1) Shri Amjad Ali
- (2) Shri Bimalaprosad Chaliha
- (3) Shri P. T. Punnoose
- (4) Shri B. S. Murthy
- (5) Shri R. Velayudhan
- (6) Shri N. Keshavaiengar
- (7) Shri P. C. Bose
- (8) Shri Kamakhya Prasad Tripathi
- (9) Shri S. V. Ramaswamy
- (10) Thakur Jugal Kishore Sinha.

Shri Khandubhai Kasanji Desai replied to the debate.

[P.T.O.]

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Khandubhai Kasanji Desai.

The motion was adopted and the Bill was passed.

[The House adjourned till 11 A.M. on Wednesday, the 15th December, 1954.]

M. N. KAUL,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

December 15, 1954

No. 369

### 1. Starred Questions

Seventy-nine Starred Questions (Nos. 1170—1232 and 1234—1249) were put down on the order paper. Original notices of Starred Questions Nos. 1198, 1208, 1212 and 1223 were received in Hindi.

Thirty-nine Starred Questions (Nos. 1171, 1173; 1176, 1177, 1179—1182, 1187, 1190, 1191, 1193, 1194, 1196—1201, 1203, 1204, 1206—1208, 1211, 1213, 1214, 1216, 1218, 1221—1223, 1227—1232 and 1235) were orally answered and supplementary questions were asked on thirty-four of them. Replies to the remaining questions (including Starred Questions Nos. 1170, 1172, 1174, 1175, 1178, 1183—1186, 1188, 1189, 1192, 1195, 1202, 1205, 1209, 1210, 1212, 1215, 1217, 1219, 1220, 1224—1226 and 1234 of which the questioners were absent) were laid on the Table.

### 2. Unstarred Questions

Fifty-four Unstarred Questions (Nos. 749—770 and 772—803) were put down on the order paper. Original notices of Unstarred Questions Nos. 766, 767, 768 and 798 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

### 3. Adjournment Motions

(1) In view of the statement made by the Minister of Home Affairs and States, the Speaker withheld his consent to the moving of an adjournment motion tabled on the 13th December, 1954 by Shri A. K. Gopalan regarding the alleged firing by landlords and the police on an election procession in Gargaipuram near Kurnool, Andhra, on the 11th December 1954.

(2) In order to enable Government to ascertain the facts and make a statement, the Speaker postponed till the 17th December 1954 his decision on the admissibility of an adjournment motion by Shri A. K. Gopalan, Shrimati Renu Chakravartty and Shri Hirendra

[P.T.O.]



Nath Mukerjee regarding the situation arising out of the alleged calling in of troops to take over from policemen on hunger strike in West Bengal.

#### 4. Papers laid on the Table

The following papers were laid on the table of the House:—

1. A copy of each of the following Acts, under section 3 of the Andhra State Legislature (Delegation of Powers) Act, 1954:—

- (1) The Indian Bar Councils (Andhra Amendment) Act, 1954 (President's Act No. 7 of 1954).
- (2) Sri Venkateswara University (Amendment) Act, 1954 (President's Act No. 8 of 1954).
- (3) The Madras Tenants and Ryots Protection (Andhra Amendment) Act, 1954 (President's Act No. 9 of 1954).
- (4) The Societies Registration (Andhra Amendment) Act, 1954 (President's Act No. 10 of 1954).
- (5) The Madras Motor Vehicles (Taxation of Passengers and Goods) Andhra Amendment Act, 1954 (President's Act No. 11 of 1954).
- (6) The Andhra Preservation of Private Forests Act, 1954 (President's Act No. 12 of 1954).
- (7) The Andhra Christian Marriage Validation Act, 1954 (President's Act No. 13 of 1954).
- (8) The Andhra Inam Tenants Protection Act, 1954 (President's Act No. 14 of 1954).
- (9) The Madras District Boards (Amendment) Andhra Second Amendment Act, 1954 (President's Act No. 15 of 1954).

2. The following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers and on suggestions made by members during the various Sessions shown against each:—

- |                                      |   |
|--------------------------------------|---|
| (1) Supplementary Statement No. III. | Seventh Session, 1954 of the Lok Sabha. |
| (2) Supplementary Statement No. IX.  | Sixth Session, 1954 of the Lok Sabha.   |
| (3) Supplementary Statement No. XIV. | Fifth Session, 1953 of the Lok Sabha.   |
| (4) Supplementary Statement No. XIX. | Fourth Session, 1953 of the Lok Sabha.  |

- |   |   |
|---|---|
| (5) Supplementary Statement<br>No. XXIV.  | Third Session, 1953<br>of the Lok Sabha.  |
| (6) Supplementary Statement<br>No. XXIII. | Second Session, 1952<br>of the Lok Sabha. |
| (7) Supplementary Statement<br>No. XXIV.  | First Session, 1952<br>of the Lok Sabha.  |
| (8) Statement No. III (Sug-<br>gestions). | Fifth Session, 1953<br>of the Lok Sabha.  |
3. A copy of the Central Excises Notification No. 49, dated the 29th November, 1954, under section 38 of the Central Excises and Salt Act, 1944.
  4. A copy of each of the following papers under sub-section (3) of section 38 of the Delhi Road Transport Authority Act, 1950:—
    - (1) Balance Sheets of the Delhi Road Transport Authority for the years 1951-52 and 1952-53.
    - (2) Profit and Loss Accounts of the Authority for the years 1951-52 and 1952-53.
    - (3) Financial Review by the General Manager, Delhi Transport Service on the accounts for the years 1951-52 and 1952-53.
    - (4) Audit Reports on the Annual Accounts of the Authority for the years 1951-52 and 1952-53, together with the replies of the Authority to the audit objections.

#### **5. Presentation of Report of Committee on Private Members' Bills and Resolutions**

Shri Ganesh Sadashiv Altekar presented the Eighteenth Report of the Committee on Private Members' Bills and Resolutions.

#### **6. Statement by Minister of Parliamentary Affairs**

The Minister of Parliamentary Affairs made a statement in the House regarding certain additional Government Bills proposed to be brought before the House during the session.

#### **7. Calling attention to matter of urgent public importance**

Shri A. K. Gopalan called attention to the necessity for removal of ban on export of tapioca starch and flour to offset fall in prices.

The Deputy Minister of Food and Agriculture made a statement in regard thereto.

[P.T.O.]

## 8. Government Resolution

Shri Lal Bahadur moved the following Resolution:—

“That this House approves the recommendations contained in the Report of the Committee appointed to review the rate of dividend at present payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the separation of Railway Finance from General Finance, which was presented to Parliament on 30-11-1954.”

One substitute motion was moved by Dr. Lanka Sundaram.

Two amendments were moved by Shri N. Sreekantan Nair and Shri K. A. Damodara Menon.

The following members took part in the debate:—

- (1) Shri Tulsidas Kilachand
- (2) Dr. Lanka Sundaram
- (3) Shri N. Sreekantan Nair
- (4) Shri Raghubar Dayal Misra
- (5) Shri K. A. Damodara Menon
- (6) Shri Hirendra Nath Mukerjee
- (7) Shri Amarnath Vidyalkar
- (8) Shri B. Das
- (9) Dr. A. Krishnaswami
- (10) Shri Krishna Chandra
- (11) Shri V. B. Gandhi
- (12) Shri U. M. Trivedi
- (13) Shri Ahmed Mohiuddin
- (14) Shri Shree Narayan Das
- (15) Shri Raghur Sahai
- (16) Shri P. Subba Rao
- (17) Shri H. C. Heda
- (18) Shri K. S. Raghavachari
- (19) Shri Sinhasan Singh
- (20) Shri R. Velayudhan (Speech unfinished).

The discussion was not concluded.

## 9. Government Bill introduced

The Prevention of Disqualification (Parliament and Part C States Legislatures) Second Amendment Bill, 1954.

[The House adjourned till 11 A.M. on Thursday, the 16th December, 1954.]

M. N. KAUL,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

December 16, 1954

No. 370

### 1. Starred Questions

Fifty-seven Starred Questions (Nos. 1250—1305 and 1307) were put down on the order paper. Starred Question No. 1306 was deleted from the list of questions. Original Notices of Starred Questions Nos. 1250, 1282, 1283, 1288, 1291 and 1297 were received in Hindi.

Thirty Starred Questions (Nos. 1251—1254, 1256, 1258, 1259, 1262—1264, 1269, 1271, 1273—1275, 1277, 1279, 1282—1285, 1287, 1288, 1290, 1291 and 1293—1297) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1250, 1255, 1257, 1260, 1261, 1265—1268, 1270, 1272, 1276, 1278, 1280, 1281, 1286, 1289 and 1292 of which the questioners were absent) were laid on the Table.

### 2. Unstarred Questions

Fifteen Unstarred Questions (Nos. 804—814 and 816—819) were put down on the order paper. Unstarred Question No. 815 was transferred to the list of questions for the 22nd December, 1954. Original notices of Unstarred Questions Nos. 804 and 818 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

### 3. Obituary Reference

The Speaker made reference to the passing away of Shri Jawala Prasad Srivastava, a member of the Constituent Assembly of India (Legislative) and of the Provisional Parliament.

Thereafter the House stood in silence for some time as a mark of respect.

### 4. Calling attention to matter of urgent public importance

Shri M. S. Gurupadaswamy called attention to the situation arising out of the alleged police lathi-charge and attack on the satyagrahis in Imphal, Manipur State on the 14th and 15th December, 1954.

The Prime Minister made a brief statement and promised further to ascertain facts and place them before the House.

### 5. Government Bill introduced

The Delimitation Commission (Amendment) Bill, 1954.

[P.T.O.]

## 6. Government Resolution

Further discussion on the following Resolution and the substitute motion and amendments moved on the 15th December, 1954, continued:—

“That this House approves the recommendations contained in the Report of the Committee appointed to review the rate of dividend at present payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the separation of Railway Finance from General Finance, which was presented to Parliament on 30-11-1954.”

The following members took part in the debate:—

- (1) Shri R. Velayudhan
- (2) Shrimati Tarkeshwari Sinha
- (3) Shri Banarsi Prasad Jhunjunwala
- (4) Shri T. N. Viswanatha Reddy
- (5) Shri Basanta Kumar Das.

Shri Lal Bahadur replied to the debate.

The substitute motion moved by Dr. Lanka Sundaram was negatived.

The amendments moved by Shri N. Sreekantan Nair and Shri K. A. Damodara Menon were also negatived.

The Resolution was adopted.

## 7. Supplementary Demands for Grants for 1954-55

The following Supplementary Demand for Grants for 1954-55 was voted in full:—

Number of Demand	Name of Demand	Amount of Demand
		Rs.
<b>I.—EXPENDITURE MET FROM REVENUE</b>		
<i>(Ministry of External Affairs)</i>		
24A	French Establishments in India	61,63,000

Three cut motions moved on Demand No. 24A—were negatived. Fourteen cut motions—of which two were on Demand No. 2, one on Demand No. 59, four on Demand No. 63, one on Demand No. 85 and three on Demand No. 86 and three on Demand No. 124—were moved. Six cut motions were ruled out of order.

The discussion was not concluded.

[The House adjourned till 11 A.M. on Friday, the 17th December, 1954.]

M. N. KAUL,  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

December 17, 1954

No. 371

### 1. Starred Questions

Fifty-nine Starred Questions (Nos. 1308—1338 and 1340—1367) were put down on the order paper. Starred Question No. 1339 was deleted. Original notices of Starred Questions Nos. 1310, 1314, 1334, 1342, 1344 and 1346 were received in Hindi.

Twenty-nine Starred Questions (Nos. 1308—1313, 1315—1318, 1321—1323, 1325, 1326, 1328, 1329, 1332, 1333, 1335—1338, 1341—1345 and 1347) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1314, 1319, 1320, 1324, 1327, 1330, 1331, 1334, 1340 and 1346 of which the questioners were absent) were laid on the Table.

### 2. Unstarred Questions

Thirty-two Unstarred Questions (Nos. 820—850 and 852) were put down on the order paper. Unstarred Question No. 851 was transferred to the list of questions for the 23rd December, 1954. Original notice of Unstarred Question No. 833 was received in Hindi. Replies to Unstarred Questions were laid on the Table.

### 3. Adjournment Motion

In view of the statement made by the Minister of Home Affairs and States, the Speaker withheld his consent to the moving of an adjournment motion tabled on the 15th December, 1954 by Shri A. K. Gopalan, Shrimati Renu Chakravartty and Shri Hirendra Nath Mukerjee regarding the situation arising out of the calling in of troops to take over from policemen on hunger strike in West Bengal.

### 4. Papers laid on the Table

A copy of each of the following Notifications making certain further amendments in the Mineral Concession Rules, 1949 was laid on the Table of the House under section 10 of the Mines and Minerals (Regulation and Development) Act, 1948:—

- (1) Notification No. MII-152(48)/54, dated the 23rd September, 1954.

[P.T.O.]

- (2) Notification No. MII-152(239)/53, dated the 13th October, 1954.
- (3) Notification No. MII-152(45)/54, dated the 5th November, 1954.
- (4) Notification No. MII-159(13)-54, dated the 24th November, 1954.

### 5. Supplementary Demands for Grants for 1954-55

Further discussion on the Supplementary Demands for Grants Nos. 2, 39, 43, 59, 61, 63, 64, 85, 86, 100, 124 and 133 continued and the Demands were voted in full:—

Number of Demand	Name of Demand	Amount of Demand
	I. EXPENDITURE MET FROM REVENUE	Rs.
	(Ministry of Commerce and Industry)	
2	Industries . . . . .	1,00,000
	(Ministry of Finance)	
39	Grants-in-aid to States . . . . .	32,00,000
	(Ministry of Food and Agriculture)	
43	Ministry of Food and Agriculture . . . . .	1,00,000
	(Ministry of Information and Broadcasting)	
59	Ministry of Information and Broadcasting . . . . .	1,000
	(Ministry of Irrigation and Power)	
61	Ministry of Irrigation and Power . . . . .	4,50,000
63	Multipurpose River Schemes . . . . .	30,00,000
64	Miscellaneous Departments and Expenditure under the Ministry of Irrigation and Power . . . . .	6,84,000
	(Ministry of Rehabilitation)	
85	Ministry of Rehabilitation . . . . .	1,11,000
86	Expenditure on Displaced Persons . . . . .	82,42,000
	(Ministry of Transport)	
100	Communications (including National Highways)	36,00,000

Number of Demand	Name of Demand	Amount of Demand
	II. EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES. <i>(Ministry of Food and Agriculture)</i>	Rs.
124	Other Capital Outlay of the Ministry of Food and Agriculture . . . . . <i>(Ministry of Rehabilitation)</i>	11,39,83,000
133	Capital Outlay of the Ministry of Rehabilitation	5,00,00,000

The thirteen cut motions moved on the 16th December, 1954 on Demand Nos. 2, 59, 63, 86 and 124 were negatived.

One cut motion moved on the 16th December, 1954 on Demand No. 85 was withdrawn by leave of the House.

**6. The Appropriation Bill—Government Bill introduced**

The Appropriation (No. 4) Bill, 1954.

**7. The Appropriation Bill—Government Bill passed**

The Appropriation (No. 4) Bill, 1954.

The motion for consideration of the Bill was moved by Shri Manilal Chaturbhai Shah.

The motion was adopted and the clause by clause consideration was taken up.

Clauses 1, 2, 3, the Schedule, the Enacting Formula and the Long Title were adopted

The motion that the Bill be passed was moved by Shri Manilal Chaturbhai Shah.

The motion was adopted and the Bill was passed.

**8. Supplementary Demands for Grants in respect of Andhra for 1954-55.**

Discussion on Supplementary Demands for Grants in respect of Andhra State for 1954-55, commenced.

Seven cut motions—of which two were on Demand No. 8, two on Demand No. 15, one on Demand No. 34 and two on Demand No. 37—were moved. Three cut motions were ruled out of order.

The discussion was not concluded.

**9. Motion Re: Eighteenth Report of the Committee on Private Members' Bills and Resolutions.**

Shri Genesh Sadashiv Alfekar moved the following motion:—

“That this House agrees with the Eighteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 15th December, 1954.”

The motion was adopted.



## 10. Private Members' Resolutions.

(1) Further discussion on the following Resolution moved by Shri K. S. Raghavachari on the 3rd December, 1954, was resumed:—

“This House is of opinion that Government should immediately set up a Statutory Body to exercise general supervision and control of such industries where the Government has whole or substantial interest, either financial or otherwise.”

Two amendments were moved by Shri Basanta Kumar Das and Shri Shree Narayan Das.

The following members took part in the debate:—

- (1) Shri K. S. Raghavachari
- (2) Shri Basanta Kumar Das
- (3) Shri Shree Narayan Das
- (4) Shri A. M. Thomas
- (5) Shri M. S. Gurupadaswamy
- (6) Shri Nama Arjun Borkar
- (7) Shri M. L. Dwivedi
- (8) Shri Rohini Kumar Chaudhuri
- (9) Shri Chintaman Dwarkanath Deshmukh
- (10) Shri K. C. Reddy.

Two amendments were withdrawn by leave of the House.

The Resolution was negatived.

(2) Shri Sitanath Brohmo-Chaudhury moved the following Resolution:—

“This House is of opinion that a Department of Welfare be created forthwith to function under a separate Ministry for appropriate measures to be taken for ameliorating the conditions of the Scheduled Tribes, Scheduled Castes and other Backward Classes.”

The following members took part in the debate:—

- (1) Shri Sitanath Brohmo-Chaudhury
- (2) Shri Sarayan Sadoba Kajrolkar
- (3) Shri Sarangadhar Das (*Speech unfinished*).

The discussion was not concluded.

[The House adjourned till 11 A.M. on Saturday, the 18th December, 1954.]

M. N. KAUL,

Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Records of Proceedings]

December 18, 1954

No. 372

### 1. Resignation of Member

The Deputy Speaker announced that Shrimati Vijaya Lakshmi Pandit had resigned her seat in the House with effect from the 17th December, 1954.

### 2. Resolution Re: removal of Speaker from his office—leave granted

Leave was granted to move a Resolution regarding removal of the Speaker from his office.

### 3. Supplementary Demands for Grants in respect of Andhra for 1954-55

Further discussion on the Supplementary Demands for Grants in respect of Andhra State Nos. 8, 11, 14, 15, 17, 24, 25, 27, 34, 36 and 37 continued and the Demands were voted in full:—

Number of Demand	Name of Demand	Amount of Demand
		Rs.
	<b>A. Revenue Account</b>	
VIII	Irrigation . . . . .	6,10,000
XI	District Administration and Miscellaneous . . . . .	100
XIV	Police . . . . .	25,000
XV	Education . . . . .	7,50,100
XVII	Public Health . . . . .	89,200
XXIV	Civil Works—Works . . . . .	4,00,000
XXV	Civil Works—Establishment and Tools and Plant . . . . .	51,600
XXVII	Electricity . . . . .	1,72,300
	<b>B. CAPITAL ACCOUNT.</b>	
XXXIV	Capital Outlay on Irrigation . . . . .	64,50,100
XXXVI	Capital Outlay on Civil Works . . . . .	8,38,000
XXXVII	Capital Outlay on Electricity Schemes. . . . .	5,24,300

[P.T.O.]

The seven cut motions moved on the 17th December, 1954 on Demand Nos. 8, 15, 34 and 37 were negatived.

**4. The Andhra Appropriation Bill—Government Bill introduced**

The Andhra Appropriation Bill, 1954.

**5. The Andhra Appropriation Bill—Government Bill passed**

The Andhra Appropriation Bill, 1954.

The motion for consideration of the Bill was moved by Shri Manilal Chaturbhai Shah.

The motion was adopted and the clause by clause consideration was taken up.

Clauses 1, 2, 3, the Schedule, the Enacting Formula and the Long Title were adopted.

The motion that the Bill be passed was moved by Shri Manilal Chaturbhai Shah.

The motion was adopted and the Bill was passed.

**6. Government Bill—motion for reference to Select Committee adopted**

The Delimitation Commission (Amendment) Bill, 1954.

The motion for consideration of the Bill was moved by Shri Hari Vinayak Pataskar. Three amendments for reference of the Bill to a Select Committee were moved by Shri Raghubar Dayal Misra, Shri Upendranath Barman and Pandit Munishwar Dutt Upadhyay.

The following members took part in the debate:—

- (1) Shri Upendranath Barman
- (2) Pandit Munishwar Dutt Upadhyay
- (3) Shri Raghubar Dayal Misra.

Shri Hari Vinayak Pataskar replied to the debate.

The amendment moved by Pandit Munishwar Dutt Upadhyay was adopted in the following amended form and the remaining two amendments were barred:—

“That the Bill be referred to a Select Committee consisting of—

1. Shri Upendranath Barman
2. Sardar Amar Singh Saigal
3. Shri Narayan Sadoba Kajrolkar
4. Shri Resham Lal Jangde

5. Shri Venkatesh Narayan Tivary
6. Shri Tribhuan Narayan Singh
7. Pandit Algu Rai Shastri
8. Shri Raghubar Dayal Misra
9. Shri Nikunja Behari Chowdhury
10. Sardar Hukam Singh
11. Dr. A. Krishnaswami
12. Shri Ramji Verma
13. Shrimati Sucheta Kripalani
14. Pandit Balkrishna Sharma
15. Shri H. V. Pataskar
16. Shri P. Kakkan
17. Shri Hirendra Nath Mukerjee
18. Shri B. S. Murthy
19. Dr. Manik Chand Jatav-vir
20. Shri Rameshwar Sahu
21. Shri M. G. Uikey
22. Shri Nama Arjun Borkar
23. Shri T. Sanganna, and
24. the Mover

with instructions to report on the provisions of the Bill as well as matters connected therewith on or before the 22nd December, 1954."

#### 7. Government Bills passed

(1) *The prevention of Disqualification (Parliament and Part C States Legislatures) Second Amendment Bill, 1954.*

On the motion for consideration of the Bill moved by Shri Hari Vinayak Pataskar, the following members took part in the debate:—

- (1) Shri R. V. Dhulekar
- (2) Shri Rohini Kumar Chaudhuri
- (3) Pandit Thakur Das Bhargava
- (4) Pandit Chatur Narain Malviya.

Shri Hari Vinayak Pataskar replied to the debate.

The motion for consideration of the Bill was adopted and the clause by clause consideration was taken up.

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Clauses 2, 1, the Enacting Formula and the Long Title were adopted.

The motion that the Bill be passed was moved by Shri Hari Vinayak Pataskar.

The motion was adopted and the Bill was passed.

(2) The Tea (Amendment) Bill, 1954 (As passed by the Rajya Sabha).

On the motion for consideration of the Bill moved by Shri D. P. Karmarkar, the following members took part in the debate:—

(1) Shri A. M. Thomas

(2) Shri N. M. Lingam.

The D. P. Karmarkar replied to the debate.

The motion for consideration of the Bill was adopted and the clause by clause consideration was taken up.

The Long Title and Clause 1 were adopted as amended.

Clause 2 and the Enacting Formula were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri D. P. Karmarkar.

The motion was adopted and the Bill, as amended, was passed.

#### **8. Government Bill—motion for reference to Joint Committee**

*The University Grants Commission Bill, 1954.*

Dr. Mono Mohon Das moved the following motion:—

“That the Bill to make provision for the co-ordination and determination of standards in Universities and for that purpose, to establish a University Grants Commission, be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely:—

1. Shri Narhar Vishnu Gadgil
2. Shri V. B. Gandhi
3. Shri Jethalal Harikrishna Joshi
4. Shri R. V. Dhulekar
5. Shri Birbal Singh
6. Pandit Algurai Shastri
7. Shri Syamnandan Sahaya
8. Shri T. S. Avinashilingam Chetti-
9. Shri S. Sinha
10. Shri T. N. Viswanatha Reddy

11. Shri A. M. Thomas
12. Shri N. Rachiah
13. Shri Diwan Chand Sharma
14. Giani Gurmukh Singh Musafir
15. Shri Radhelal Vyas
16. Mulla Abdullabhai Mulla Taherali
17. Shri Krishnacharya Joshi
18. Pandit Lingaraj Misra
19. Dr. Mono Mohon Das
20. Shri Rameshwar Sahu
21. Shri Jaipal Singh
22. Shri Hirendra Nath Mukerjee
23. Shri K. M. Vallatharas
24. Shri B. Ramachandra Reddi
25. H. H. Maharaja Rajendra Narayan Singh Deo .
26. Shri B. H. Khardekar
27. Shri Meghnad Saha
28. Shri Sivamurthi Swami
29. Shri P. N. Rajabhoj, and
30. Maulana Abul Kalam Azad.

and 15 members from the Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the 30th day of April, 1955;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

that this House recommends to the Rajya Sabha that the Rajya Sabha do join the said Joint Committee and communicate to this House the names of members to be appointed by the Rajya Sabha to the Joint Committee."

**Dr. Mono Mohon Das's speech moving the motion was not concluded.**

[P.T.O.]

**9. Resolution Re: removal of Speaker from his office —negatived**

Shri Vijneshwar Missir moved the Resolution regarding removal of the Speaker from his office.

The following members took part in the debate:—

- (1) Shri Shankar Shantaram More
- (2) Shri A. K. Gopalan
- (3) Sardar Kukam Singh
- (4) Shri Frank Anthony
- (5) Dr. N. B. Khare
- (6) Pandit Thakur Das Bhargava
- (7) Shri Jawaharlal Nehru.

The Resolution was negatived.

[The House adjourned till 11 A.M. on Monday, the 20th December, 1954.]

**M. N. KAUL,**

**Secretary.**

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

December 20, 1954

No. 373

### 1. Starred Questions

Fifty-five Starred Questions (Nos. 1368—1423) were put down on the order paper. Starred Question No. 1421 was transferred to the list of questions for the 24th December, 1954. Original notices of Starred Questions Nos. 1372, 1375, 1402, 1404, 1409, 1420 and 1423 were received in Hindi.

Thirty-three Starred Questions (Nos. 1368—1372, 1375—1378, 1380, 1381, 1383, 1384, 1385, 1387—1390, 1392, 1394, 1395, 1397 and 1399—1409) were orally answered and supplementary questions were asked on thirty-one of them. Replies to the remaining questions (including Starred Questions Nos. 1373, 1374, 1379, 1382, 1386, 1391, 1393, 1396 and 1398 of which the questioners were absent) were laid on the Table.

### 2. Unstarred Questions

Twenty-nine Unstarred Questions (Nos. 853—881) were put down on the order paper. Original notices of Unstarred Questions Nos. 855, 861—864 and 880 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

### 3. Short Notice Question

One Short Notice Question, regarding Train Accident at Hajipur, addressed to the Minister of Railways was asked. It was orally answered and supplementary questions were also asked and answered thereon.

### 4. Adjournment Motion

In view of the statement made by the Prime Minister, the Speaker withheld his consent to the moving of an adjournment motion tabled on the 9th December, 1954 by Dr. N. B. Khare regarding the alleged violation of Indian territory by Portuguese armed soldiers crossing into the Indian territory in Belgaum District of the Bombay State and kidnapping an Indian villager.

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## 5. Paper laid on the Table

Shri B. R. Bhagat laid on the table a copy of the Appropriation Accounts (Posts and Telegraphs) 1952-53 and the Audit Report, 1954, under Article 151(1) of the Constitution.

## 6. Government Bills introduced

(1) The Constitution (Fourth Amendment) Bill, 1954.

(2) The Suppression of Immoral Traffic in Women and Girls Bill, 1954.

## 7. Motion Re: Economic situation in India

Shri C. D. Deshmukh moved the following motion:—

“That the present economic situation in India be taken into consideration.”

Four substantive motions in substitution of the original motion were moved by—

- (1) Shri T. S. Avinashilingam Chettiar
- (2) Shri N. M. Lingam
- (3) Shri Fulsinhji B. Dabhi
- (4) Sardar Amar Singh Saigal

The following members took part in the debate:—

- (1) Shri Hirendra Nath Mukerjee
- (2) Shri Tulsidas Kilachand
- (3) Shri Asoka Mehta
- (4) Shri Bhagwat Jha 'Azad'
- (5) Dr. A. Krishnaswami
- (6) Shri Fulsinhji B. Dabhi
- (7) Shri Meghnad Saha
- (8) Shri Raghavendrarao Srinivasrao Diwan
- (9) Shri M. S. Gurupadaswamy
- (10) Shri V. B. Gandhi
- (11) Shri A. M. Thomas (Speech unfinished).

The discussion was not concluded.

[The House adjourned till 11 A.M. on Tuesday, the 21st December, 1954.]

M. N. KAUL,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

December 21, 1954

No. 374

### 1. Starred Questions

Forty-nine Starred Questions (Nos. 1424—1456, 1459—1469 and 1471—1475) were put down on the order paper. Starred Questions Nos. 1458 and 1470 were transferred to the list of questions for the 23rd December, 1954. Starred Question No. 1457 was omitted from the list, having been disallowed on reconsideration. Original notices of Starred Questions Nos. 1425, 1433, 1456, 1461, 1462, 1471 and 1472 were received in Hindi.

Twenty-eight Starred Questions (Nos. 1424—1438, 1440, 1441, 1443—1446, 1448, 1449 and 1451—1455) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1439, 1442, 1447 and 1450 of which the questioners were absent) were laid on the Table.

### 2. Unstarred Questions

Ten Unstarred Questions (Nos. 882—891) were put down on the order paper. Original notices of Unstarred Questions Nos. 888 and 891 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

### 3. Statement by Minister of Finance

The Minister of Finance made a brief statement with respect to the observations of the Public Accounts Committee in their Ninth Report regarding orders placed for certain jeeps in London and for

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certain Defence Stores on the continent in 1948 and also laid on the Table a copy of the statement by Government on those cases which had been sent to the Public Accounts Committee.

#### 4. Calling attention to matter of urgent public importance

Shri N. M. Lingam called attention to the speculative activity in Tea Export rights and its repercussions on tea prices and the Industry.

The Minister of Commerce and Industry made a statement in regard thereto.

#### 5. Motion Re: **Economic situation in India**

Further discussion on the following motion and the substantive motions in substitution thereof moved on the 20th December, 1954 continued:—

“That the present economic situation in India be taken into consideration.”

The following members took part in the debate:—

- (1) Shri A. M. Thomas
- (2) Shri Jawaharlal Nehru
- (3) Shri Narhar Vishnu Gadgil
- (4) Shri J. B. Kripalani
- (5) Shri Purushottamdas Tandon
- (6) Shri Kamakhya Prasad Tripathi
- (7) Shri G. D. Somani
- (8) Shri B. Das
- (9) Shri V. P. Nayar
- (10) Shri Govind Hari Deshpande
- (11) Shri Joachim Alva

Shri T. T. Krishnamachari replied to the debate.

The following motion moved by Shri N. M. Lingam was adopted:—

“That for the original motion, the following be substituted, namely:—

“This House having considered the economic situation in India and the policy of the Government in relation

thereto, is of the opinion that—

- (i) the policy of Government is in harmony with the policy statement of the 6th April, 1948;
- (ii) the objective of our economic policy should be a socialistic pattern of society; and
- (iii) towards this end the tempo of economic activity in general and industrial development in particular should be stepped up to the maximum possible extent.”

All other motions moved in substitution of the original motion were barred.

#### 6. Messages from the Rajya Sabha

Secretary reported the following messages from the Rajya Sabha:—

- (a) (1) That the Rajya Sabha at its sitting held on the 18th December, 1954 had agreed without any amendment to the Preventive Detention (Amendment) Bill, 1954, passed by the Lok Sabha on the 13th December, 1954;
- (2) That the Rajya Sabha had no recommendations to make to the Lok Sabha in regard to the Tea (Amendment) Bill, 1954, passed by the Lok Sabha on the 14th December, 1954; and
- (3) That the Rajya Sabha had no recommendations to make to the Lok Sabha in regard to the Indian Tariff (Third Amendment) Bill, 1954 passed by the Lok Sabha on the 14th December, 1954,
- (b) Secretary also reported the following message received from the Rajya Sabha regarding the Hindu Minority and Guardianship Bill, 1953 signed by the Secretary of the Rajya Sabha:—

“I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 20th December, 1954, has passed the following motion:—

#### MOTION

“That this House concurs in the recommendation of the Lok Sabha that the Joint Committee of the Houses

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on the Bill to amend and codify certain parts of the law relating to minority and guardianship among Hindus be instructed to report on or before the 31st March, 1955.'”

[The House adjourned till 11 A.M. on Wednesday, the 22nd December, 1954.]

M. N. KAUL,  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

December 22, 1954

No. 375

### 1. Starred Questions

Eighty-two Starred Questions (Nos. 1476 to 1522, 1522-A, 1523 to 1533, 1535 to 1557) were put down on the order paper. Starred Question No. 1534 was transferred to the list of questions for the 23rd December, 1954. Original notices of starred questions Nos. 1478, 1482, 1485, 1496, 1508, 1513, 1528 and 1542 were received in Hindi.

Twenty-three Starred Questions (Nos. 1476 to 1483, 1488 to 1490, 1492 to 1494, 1496, 1497, 1499, 1500, 1502 and 1504 to 1507) were orally answered and supplementary questions were asked on twenty of them. Replies to the remaining questions (including Starred Questions Nos. 1484 to 1487, 1491, 1495, 1498, 1501 and 1503 of which the questioners were absent) were laid on the Table.

### 2. Unstarred Questions

Thirty-four Unstarred Questions (Nos. 892 to 925) were put down on the order paper. Original notices of Unstarred Questions Nos. 894, 895 and 907 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

### 3. Papers laid on the Table

The following papers were laid on the Table of the House:—

- (1) A statement giving the factual position regarding consideration of certain recommendations of the Press Commission.
- (2) A copy each of the Customs Notifications Nos. 116 and 117, dated the 2nd October, 1954, under sub-section (4) of section 43B of the Sea Customs Act, 1878 as inserted by the Sea Customs (Amendment) Act, 1953.

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#### **4. Evidence on Bill**

Shri Upendranath Barman laid on the Table a copy of the evidence tendered before the Joint Committee on the Untouchability (Offences) Bill, 1954 on the 2nd November, 1954.

#### **5. Presentation of Seventh Report of Committee on Absence of Members from the Sittings of the House.**

Shri Ganesh Sadashiv Altekar presented the Seventh Report of the Committee on Absence of Members from the sittings of the House.

#### **6. Presentation of Nineteenth Report of Committee on Private Members' Bills and Resolutions**

Shri Ganesh Sadashiv Altekar presented the Nineteenth Report of the Committee on Private Members' Bills and Resolutions.

#### **7. Presentation of Minutes of Estimates Committee**

Shri Balvantray Gopaljee Mehta presented the Minutes of the Estimates Committee (July, 1952—June, 1954), Vol. 3.

#### **8. Motion Re: Progress Report of Five Year Plan for 1953-54.**

Shri Gulzarilal Nanda moved the following motion:—

“That the Progress Report of the Five Year Plan for the year 1953-54 be taken into consideration.”

Six substitute motions were moved by:—

- (1) Shri Raghupir Sahai
- (2) Shri Y. Gadilingana Gowd
- (3) Shri N. M. Lingam
- (4) Dr. Ram Subhag Singh
- (5) Shri S. V. Ramaswamy
- (6) Shri V. Veeraswamy

Six amendments to the substitute motions were moved by Pandit Thakur Das Bhargava.

The following members took part in the debate:—

- (1) H. H. Maharaja Sri Karni Singhji Bahadur of Bikaner
- (2) Shrimati Renu Chakravartty
- (3) Dr. Ram Subhag Singh
- (4) Shri Kotha Raghuramaiah
- (5) Shrimati Tarkeshwari Sinha
- (6) Shri Shankar Shantaram More
- (7) Shri Ranbir Singh Chaudhuri
- (8) Shri Tekur Subrahmanyam
- (9) Shrimati Ila Palchoudhuri
- (10) Sardar Hukam Singh

- (11) Shri Banarsi Prasad Jhunjhunwala
- (12) Shri R. Velayudhan
- (13) Shri Radheshyam Ramkumar Morarka
- (14) Shri Meghnad Saha
- (15) Shri Amarnath Vidyalankar
- (16) Pandit Suresh Chandra Mishra
- (17) Shri Shree Narayan Das

The discussion was not concluded.

**9. Presentation of report of Select Committee.**

Shri Upendranath Barman presented the Report of the Select Committee on the Bill further to amend the Delimitation Commission Act, 1952.

**10. Message from the Rajya Sabha.**

Secretary reported a message from the Rajya Sabha that the Rajya Sabha had no recommendations to make to the Lok Sabha in regard to the Appropriation (No. 4) Bill, 1954, passed by the Lok Sabha on the 17th December, 1954.

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**CORRIGENDUM**

In Bulletin—Part I, dated the 18th December, 1954, in para. 7 on page 933 in line 12, for "The D. P. Karmarkar" read "Shri D. P. Karmarkar", in para. 8 in line 35, for "Shri T. S. Avinashilingam Chetti" read "Shri T. S. Avinashilingam Chettiar" and on page 934, in line 22 for "Comittee" read "Committee".

[The House adjourned till 11 A.M. on Thursday, the 23rd December, 1954.]

M. N. KAUL,  
Secretary.



# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

December 23, 1954

No. 376

### 1. Starred Questions

Eighty Starred Questions (Nos. 1558—1582, 1582-A, 1583—1593, 1593-A, 1594—1601, 1603—1621, 1621-A, 1622—1624, 1624-A, 1625—1629 and 1631—1635) were put down on the order paper. Starred Questions Nos. 1602 and 1630 were transferred to the List of Questions for the 22nd and 24th December, 1954 respectively. Original notices of Starred Questions Nos. 1564, 1566, 1567, 1589, 1592, 1595, 1607, 1620, 1623 and 1626 were received in Hindi.

Twenty Starred Questions (Nos. 1558—1561, 1563—1566, 1569—1573, 1575, 1576, 1578, 1579, 1581, 1582 and 1583) were orally answered and supplementary questions were asked on eighteen of them. Replies to the remaining questions (including Starred Questions Nos. 1562, 1567, 1568, 1574, 1577, 1580 and 1582-A of which the questioners were absent) were laid on the Table.

### 2. Unstarred Questions

Fifty-two Unstarred Questions (Nos. 926—977) were put down on the order paper. Original notices of Unstarred Questions Nos. 927—931, 937, 940—942 and 968—970 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

### 3. Adjournment Motion

The Deputy Speaker withheld his consent to the moving of an adjournment motion by Shri M. S. Gurupadaswamy, regarding the alleged arrest of Shri Rishang Keishing, M.P. and others on the 22nd December, 1954.

### 4. Joint Statement by President of Federal People's Republic of Yugoslavia and Prime Minister of India

On behalf of the Prime Minister, the Minister of Parliamentary Affairs read out a joint statement signed by the President of the Federal People's Republic of Yugoslavia and the Prime Minister of India.

### 5. Papers laid on the Table

The following papers were laid on the Table of the House:—

(1) The following statements showing the action taken by the Government on various assurances, promises and undertakings

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given by Ministers during the various Sessions shown against each:—

- |                                       |   |
|---------------------------------------|---|
| (1) Consolidated Statement            | Eighth Session, 1954 of the Lok Sabha.  |
| (2) Supplementary Statement No. IV.   | Seventh Session, 1954 of the Lok Sabha. |
| (3) Supplementary Statement No. X.    | Sixth Session, 1954 of the Lok Sabha.   |
| (4) Supplementary Statement No. XV.   | Fifth Session, 1953 of the Lok Sabha.   |
| (5) Supplementary Statement No. XX.   | Fourth Session, 1953 of the Lok Sabha.  |
| (6) Supplementary Statement No. XXV.  | Third Session, 1953 of the Lok Sabha.   |
| (7) Supplementary Statement No. XXIV. | Second Session, 1952 of the Lok Sabha.  |
| (8) Supplementary Statement No. XXV.  | First Session, 1952 of the Lok Sabha.   |
- (2) A copy of each of the following statements:—

- (i) Statement on action taken or proposed to be taken by the Government of India on the Recommendations adopted by the International Labour Conference at its thirty-sixth session held in June, 1953; and
- (ii) Statement regarding Ratification of Convention (No. 26) concerning Minimum Wages Fixing Machinery adopted by the International Labour Conference at its eleventh session held in 1928.

(3) A copy of the Ministry of Defence Notification No. S.R.O. 6-E, dated the 18th December, 1954, making certain amendments in the Reserve and Auxiliary Air Forces Act Rules, 1953 under sub-section (4) of section 34 of the Reserve and Auxiliary Air Forces Act, 1952.

#### **6. Calling attention to Matter of Urgent Public Importance**

Sardar Amar Singh Saigal called attention to the supply of news to Private Enterprise by the Press Trust of India and United Press of India.

The Minister of Communications made a statement in regard thereto.

#### **7. Motion Re: Seventh Report of Committee on Absence of Members from sittings of the House**

Shri Ganesh Sadashiv Altekar moved the following motion:—

“That this House agrees with the Seventh Report of the Committee on Absence of Members from the sittings of the

House, presented to the House on the 22nd December, 1954."

The motion was adopted.

#### 8. Motion for Appointment of Members to Joint Committee

Shri Hari Vinayak Pataskar moved the following motion:—

"That Sarvashri N. M. Lingam and Narendra P. Nathwani be appointed to the Joint Committee of the Houses on the Bill to consolidated and amend the law relating to companies and certain other associations *vice* Sarvashri Khandubhai Kasanji Desai and Nityanand Kanungo resigned."

The motion was adopted.

#### 9. Government Bill passed

*The Delimitation Commission (Amendment) Bill, 1954 as reported by the Select Committee.*

On the motion for consideration of the Bill moved by Shri Hari Vinayak Pataskar, the following members took part in the debate:—

- (1) Shri N. M. Lingam
- (2) Shri B. S. Murthy
- (3) Shri K. S. Raghavachari
- (4) Shri Sadhan Chandra Gupta
- (5) Shri Tribhuan Narayan Singh
- (6) Shri Bhagat Jha 'Azad'
- (7) Shri Resham Lal Jangde
- (8) Shri Mukund Lal Agarwal
- (9) Shri Nemi Chandra Kasliwal
- (10) Pandit Munishwar Dutt Upadhyay
- (11) Shri Narayan Sadoba Kajrolkar
- (12) Shri Naval Prabhakar
- (13) Shri P. Kakkan
- (14) Shri Pannalall Barupal
- (15) Shri Ganpati Ram.

Shri Hari Vinayak Pataskar replied to the debate.

The motion for consideration of the Bill was adopted and the clause-by-clause consideration was taken up.

Clauses 2, 1, the Enacting Formula and the Long Title were adopted.

The motion that the Bill be passed was moved by Shri Hari Vinayak Pataskar.

The motion was adopted and the Bill was passed.

#### 10. Motion Re: Progress Report of Five Year Plan for 1953-54

Further discussion on the following motion, the substitute motions thereto and the amendments to the substitute motions moved

[P.T.O.]

on the 22nd December, 1954 continued:—

“That the Progress Report of the Five Year Plan for the year 1953-54 be taken into consideration.”

The following members took part in the debate:—

- (1) Shri N. C. Chatterjee
- (2) Shri Nikunja Behari Chowdhury
- (3) Shri Lalit Narayan Mishra
- (4) Shri Tulsidas Kilachand
- (5) Pandit Thakur Das Bhargava
- (6) Shri K. Kelappan
- (7) Shri Raichand Bhai N. Shah
- (8) Shri B. Ramachandra Reddi
- (9) Shri Bimalaprosad Chaliha
- (10) Shri P. R. Kanavade Patil
- (11) Dr. Suresh Chandra
- (12) Shri V. Boovaraghasamy
- (13) Shri Nama Arjun Borkar
- (14) Pandit Chatur Narain Malviya
- (15) Shri S. V. Ramaswamy (*Speech unfinished*).

The discussion was not concluded.

#### 11. Intimation Re: Detention of Member of Parliament

The Chairman informed the House that he had received a telegram from the District Magistrate, Imphal, intimating that Shri Rishang Keishing, M.P. had been arrested under Sections 145/151/353 I.P.C. and also 107/151 Cr.P.C.

#### 12. Messages from the Rajya Sabha

Secretary reported the following messages from the Rajya Sabha:—

(1) That the Rajya Sabha had no recommendations to make to the Lok Sabha in regard to the Andhra Appropriation Bill, 1954, passed by the Lok Sabha on the 18th December, 1954;

(2) That the Rajya Sabha at its sitting held on the 22nd December, 1954 had agreed without any amendment to the Prevention of Disqualification (Parliament and Part C States Legislatures) Second Amendment Bill, 1954, passed by the Lok Sabha on the 18th December, 1954; and

(3) That the Rajya Sabha at its sitting held on the 22nd December, 1954, had agreed to the amendments made by the Lok Sabha on the 18th December, 1954, in the Tea (Amendment) Bill, 1954.

[The House adjourned till 11 A.M. on Friday, the 24th December, 1954.]

M. N. KAUL,  
Secretary.

# LOK SABHA

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## BULLETIN—PART I

[Brief Record of Proceedings]

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December 24, 1954

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No. 377

### 1. Questions

The question hour having been dispensed with, all Starred Questions put down on the order paper for the day were treated as Unstarred Questions and their answers together with the answers to the Unstarred Questions will be printed in the Official Report for the day.

### 2. Short Notice Questions

Five Short Notice Questions regarding (i) Installation of a new Steel Plant, (ii) Crash-landing of an I.A.F. Spitfire, (iii) Country Tobacco, (iv) Stock Exchanges and (v) Kidnapping of a member of the Manipur Advisory Council were put down on the order paper. These were orally answered and supplementary questions were also asked and answered thereon.

### 3. Calling Attention to Matters of Urgent Public Importance

(1) The Minister of Home Affairs and States laid on the Table a further statement in regard to the notice given on the 16th December, 1954 by Shri M. S. Gurupadaswamy under Rule 215 regarding the alleged police lathi-charge on satyagrahis in Imphal, Manipur State.

(2) Shri U. M. Trivedi called attention to the granting of permits for growing opium in Madhya Bharat.

The Minister of Revenue and Defence Expenditure made a statement in regard thereto.

[P.T.O.]

#### **4. Papers laid on the Table**

The following papers were laid on the Table of the House:—

(1) A copy of each of the following papers, under Article 151(1) of the Constitution:—

(1) Appropriation Accounts of Railways in India for 1952-53, Part I—Review.

(2) Appropriation Accounts of Railways in India for 1952-53, Part II—Detailed Appropriation Accounts.

(3) Block Accounts (including Capital Statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts of Indian Government Railways, 1952-53.

(4) Balance Sheets and Review of working of Railway Collieries and Statements of all-in-cost of coal, etc., for 1952-53.

(5) Audit Report, Railways, 1954.

(2) A copy of the Statement regarding the decisions taken at the second meeting of the Central Flood Control Board held under the chairmanship of the Union Minister of Irrigation and Power on the 14th December, 1954.

#### **5. Statement by Minister of Revenue and Defence Expenditure**

The Minister of Revenue and Defence Expenditure made a statement correcting the reply given to a supplementary question on Starred Question 876 on the 8th December, 1954.

#### **6. Statement by Deputy Minister of Home Affairs**

The Deputy Minister of Home Affairs made a statement correcting the reply given to a supplementary question on Starred Question No. 1265 on the 23rd September, 1954.

#### **7. Government Bill introduced**

The Securities Contracts (Regulation) Bill, 1954.

#### **8. Motion *Re.* Progress Report of Five Year Plan for 1953-54**

Further discussion on the following motion, the substitute motions thereto and the amendments to the substitute motions moved on the 22nd December, 1954 continued:—

“That the Progress Report of the Five Year Plan for the year 1953-54 be taken into consideration.”

Shri S. V. Ramaswamy concluded his speech.

Shri Gulzarilal Nanda replied to the debate.

The substitute motion moved by Shri S. V. Ramaswamy, as amended by an amendment thereto by Pandit Thakur Das Bhargava, was adopted in the following form:—

“That for the original motion, the following be substituted, namely:—

“This House, having considered the Progress Report of the Five Year Plan for the year 1953-54, is of the opinion that—

- (a) considering the magnitude of the difficulties that had to be encountered, the progress of the First Five Year Plan, has been generally satisfactory,
- (b) for the fulfilment of the Plan, it is necessary to accelerate the tempo of progress for the remaining period of the Plan and to implement more vigorously the measures of reorganisation in Agriculture, Industry, and other fields recommended in the Plan, and
- (c) in the essential interests of rural welfare, it is necessary to devote special attention to animal husbandry.’”

All the other substitute motions were barred.

**9. Motion Re. Report of Commissioner for Scheduled Castes and Scheduled Tribes**

Dr. Kailas Nath Katju moved the following motion:—

“That the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the period ending the 31st December, 1953 be taken into consideration.”

Nineteen substitute motions were moved by—

- (1) Sardar Amar Singh Saigal
- (2) Shri Mukund Lal Agrawal
- (3) Shri Ram Dhani Das
- (4) Shri Sitanath Brohmo-Chaudhury
- (5) Shri Frank Anthony
- (6) Shri Jayantrao Ganpat Natawadkar
- (7) Shri Dasaratha Deb
- (8) Shri Bahadurbhai Kunthabhai Patel
- (9) Shri B. S. Murthy

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- (10) Shri Bheekha Bhai
- (11) Shri Nikunja Behari Chowdhury
- (12) Shri R. Velayudhan
- (13) Dr. Virendra Kumar Satyawadi
- (14) Shri Nama Arjun Borkar
- (15) Shri V. Veeraswamy.

The following members took part in the debate:—

- (1) Shrimati B. Khongmen
- (2) Shri Piare Lall Kureel 'Talib'
- (3) Shri B. S. Murthy
- (4) Shri Resham Lal Jangde
- (5) Shri Naval Prabhakar (Speech unfinished)

The discussion was not concluded.

#### 10. **Motion *Re.* Nineteenth Report of the Committee on Private Members' Bills and Resolutions**

Shri Ganesh Sadashiv Altekar moved the following motion:—

“That this House agrees with the Nineteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd December, 1954.”

An amendment was moved by Shrimati Renu Chakravartty.

The consideration of the motion and the amendment thereto was postponed.

#### 11. **Private Members' Bills introduced**

(1) The Indian Penal Code (Amendment) Bill, 1954 (Amendment of section 497) by Shri Fulsinhji B. Dabhi.

(2) The Indian Converts (Regulation and Registration) Bill, 1954, by Shri Jethalal Harikrishna Joshi.

#### 12. **Private Member's Bill—Debate Adjourned**

The Women's and Children's Institutions Licensing Bill, 1953 by Shrimati Uma Nehru.

Further discussion on the motion for consideration of the Bill moved by Shrimati Uma Nehru on the 10th December, 1954, was resumed.



The following members took part in the debate:—

- (1) Shri R. V. Dhulekar
- (2) Shri Hari Vinayak Pataskar
- (3) Shrimati Uma Nehru
- (4) Shri Tek Chand.

Thereafter, Shrimati Uma Nehru moved that the debate on the Bill be adjourned. The motion was adopted.

### **13. Private Member's Bill—Motion for Circulation**

The Indian Penal Code (Amendment) Bill, 1953 (Insertion of new section 294B) by Shri Nageshwar Prasad Sinha.

Shri Nageshwar Prasad Sinha moved the following motion:—

“That the Bill further to amend the Indian Penal Code, 1860 (Insertion of new section 294B), be circulated for the purpose of eliciting opinion thereon by the end of March, 1955.”

Dr. Kailas Nath Katju spoke on the motion.

Thereafter, Shri Nageshwar Prasad Sinha moved that the debate on the Bill be adjourned. The motion was adopted.

### **14. Private Member's Bill—Motion for Consideration**

The Payment of Wages (Amendment) Bill, 1953 (Amendment of sections 2 and 17 and insertion of new section 27) by Dr. N. B. Khare.

The motion for consideration of the Bill was moved by Dr. N. B. Khare.

Shri Khandubhai Kasanji Desai spoke on the motion.

Thereafter, Dr. N. B. Khare moved that the debate on the Bill be adjourned. The motion was adopted.

### **15. Private Member's Bill—Motion for Reference to Select Committee**

The Indian Medical Council (Amendment) Bill, 1954 (Amendment of sections 3, 5 and 8 etc.) by Sardar Amar Singh Saigal.

Sardar Amar Singh Saigal moved the following motion:—

“That the Bill further to amend the Indian Medical Council Act, 1933 be referred to a Select Committee consisting of,—

1. Rajkumari Amrit Kaur
2. Shrimati M. Chandrasekhar

[P.T.O.]

3. Shri M. Ananthasayanam Ayyangar
4. Dr. Ch. V. Rama Rao
5. Shri Amjad Ali
6. Dr. Ram Subhag Singh
7. Shri K. S. Raghavachari
8. Pandit Dwarka Nath Tiwary
9. Shrimati Sushama Sen
10. Shri Awadheshwar Prasad Sinha
11. Shri Nageshwar Prasad Sinha
12. Dr. Hari Mohan
13. Shrimati Indira A. Maydeo
14. Shri B. H. Khardekar
15. Shri Bhupendra Nath Misra
16. Shri Sushil Kumar Pateria
17. Dr. D. Ramchander
18. Shri C. Ramasamy Mudaliar
19. Shri K. Ananda Nambiar
20. Shri A. V. Thomas
21. Shrimati Tarkeshwari Sinha
22. Shri Loknath Misra
23. Shri Uma Charan Patnaik
24. Dr. Virendra Kumar Satyawadi
25. Sardar Iqbal Singh
26. Shri Amarnath Vidyalandkar
27. Shri Bahadur Singh
28. Dr. Pashupati Mandal
29. Pandit Munishwar Dutt Upadhyay
30. Shri Raghunath Singh
31. Shri Bimalaprosad Chaliha
32. Shri Tribhuan Narayan Singh
33. Pandit Algu Rai Shashtri
34. Shri Satis Chandra Samanta
35. Shri Upendranath Barman
36. Dr. Mono Mohon Das
37. Shrimati Ila Palchoudhuri
38. Shri H. C. Heda

39. Shri R. V. Dhulekar
40. Shri Lakshman Singh Charak
41. Dr. N. B. Khare
42. Shri T. Madiah Gowda
43. Shri M. S. Gurupadaswamy
44. Shri V. P. Nayar
45. Shri V. B. Gandhi and
46. the Mover

with instructions to report by the 28th February, 1955."

Rajkumari Amrit Kaur spoke on the motion.

Thereafter, Sardar Amar Singh Saigal moved that the debate on the Bill be adjourned. The motion was adopted.

#### 16. **Private Member's Bill—Motion for Circulation**

The Prevention of Free, Forced or Compulsory Labour Bill, 1954 by Shri Dewan Chand Sharma.

Shri Dewan Chand Sharma moved the following motion:—

"That the Bill to provide punishment for free, forced or compulsory labour, be circulated for the purpose of eliciting opinion thereon by the end of March, 1955."

The following members took part in the debate:—

- (1) Shri Khandubhai Kasanji Desai
- (2) Shri Rohini Kumar Chaudhuri (*Speech unfinished*)

The discussion was not concluded.

#### 17. **Messages From the Rajya Sabha**

Secretary reported the following two messages from the Rajya Sabha:—

- (1) That the Rajya Sabha at its sitting held on the 24th December, 1954 had agreed without any amendment to the Delimitation Commission (Amendment) Bill, 1954, passed by the Lok Sabha on the 23rd December, 1954; and
- (2) That the Rajya Sabha had passed the Hindu Marriage Bill, 1954, as amended, at its sitting held on the 15th December, 1954.

[P.T.O.]

18. **Bill passed by the Rajya Sabha laid on the Table**

Secretary laid on the Table the Hindu Marriage Bill, 1954, passed as amended by the Rajya Sabha.

(The House adjourned *sine die* at 5 p.m.)

M. N. KAUL,

Secretary.